

Factual as well as Synoptic Report in respect of allegation made by Save Green Association, Konnagar, before the Hon'ble National Green Tribunal(NGT) regarding illegal filling up of wetland adjacent to Hindustan Motor Factory, Hooghly.

INTRODUCTION

Initially, an association namely "Save Green Association", Konnagar, Uttarpara, Hooghly has lodged a written complaint before the Hon'ble National Green Tribunal (NGT) regarding illegal filling up of wetland adjacent to Hindustan Motor Factory, Hooghly.

BACKGROUND

- Substantial part of the land in question adjacent to the Hind Motor Factory, M/S Bengal Shriram Hi-Tech City Private Limited is developing a project named "Shriram Grand City" at Uttarpara, District Hooghly. Initially 709 Acres was transferred to M/S Hindustan Motors on 10/4/1950 by the Govt. of West Bengal by an indenture dated 10.04.1950 between Governor & M/S Hindustan Motors.
 - *Land Transfer : Out of the abovementioned 709 Acres of land belongs to Hind Motor , 314 Acres of land were transferred to M/S Bengal Shriram Limited by Hindustan Motors on the strength of order issued by the L&LR Department, Govt. of West Bengal vide no. 2675/GE(M)/5M-03/06, dated:- 13/9/2006 for the proposed project "Shriram Grand City" at Uttarpara.*

Chronological permissions by Different Departments:

- a) NOC by Fishery Department : No Objection Certificate (NOC) for development of lands in project area at Hind Motor was given by the Fisheries Department, Govt. of West Bengal vide memo no. 2463-Fish/C-III/2M-36/2008 dated 10.12.2008. Wherein it was mentioned that '.....the Government of West Bengal in the Fisheries Department hereby accords no objection for development of the project area comprising in the above noted mouzas by way of filling up and /or reshaping the existing recorded water bodies subject to the condition that an water measuring 30 Acres will have to be created

Annexure 1

- b) NOC from the Irrigation & Waterways Department:- Irrigation & Waterways Department, Govt. of West Bengal vide memo no. 416-I/I-4M-38/2011 dated 16.10.2014 issued permission to "Bengal Shriram Hi-tech City Pvt. Ltd. to develop upto 180.00 Acres out of total 314.00 Acres as 1st phase of the township at Uttarpara without executing re-excavation of Dankuni Khal-Bali Khal on the pre-condition that construction of peripheral drains and re-excavation of Chas Khal and KMDA Khal (within the drainage sub-basin) upto confluence with Dankuni Khal-Bali Khal is done simultaneously during construction of phase-I of the project.

Annexure 2

- c) Conversion of Land by L&LR Department: M/S Bengal Sriram was given permission from the end of L&LR Department, Govt. of West Bengal vide no. LRC/162/2014, dated: - 29/9/2014 to change land use upon

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application & accordingly, on the basis of their conversion application, total 297 Acres of land out of total 314 Acres of Land was converted into the classification of "UPANAGARI" from the end of DL&LRO, Hooghly being the Collector in this regard u/s 4C of WBLR Act, 1955 vide Conversion Case No. IX-02/08(Comm)/2359/1(7)/S/2015 and IX-02 / 08(Comm) / 2358/ 1(7) /S/2015, Dated 20/04/2015 .The rest 17 Acres of land was already registered as water body (with classification of Jhil, Pukur, Nala, Bandh) in the respective LR R-O-R ,for which reason, the said quantum of land has not been converted till date . Accordingly, now the developer i.e, Bengal Shriram Hi-Tech City Pvt. Ltd. will have to create 13 acres of additional water body to comply the order issued by the Fisheries Department, Govt. of West Bengal vide memo no. 2463-Fish/C-III/2M-36/2008 dated 10.12.2008.(Ref. Annexure 1)

Annexure 3

d) Environmental Clearance : Granted by SEIAA West Bengal vide letter no. 843/EN/T-II-1/014/2018 dated 01.04.2015 for construction of phase-I of Shriram Grand City for built up area of 99,290.99 sqm and plot area 60,823.404 sqm (15.03 Acres).

Annexure 4

e) KMDA Permission : The project proponent got the sanction of revised building plan for phase I of the mixed use development project from KMDA for a built up area of 1,89,256.78 sqm. on plot area 60,823.404 sqm (on 23.11.2016). Later on 08.01.2018, the New Master Plan (314.03 Acres) for integrated IT Township and auto ancillary park at Uttarpara has been approved by KMDA with mandatory condition of compliance of the final clearance of MoEF and direction/s of other government departments vide memo no. 217/KMDA/SPU/I-5/09/SW dated 08.01.2018.

Annexure 5

f) Environmental Clearance from (MoEF&CC): The project proponent applied for Environmental Clearance for the total project, including phase I, in the total plot area of 12,70,884.0 sq mtr (314 Acres) to the Ministry of Environment, Forest and Climate Change (MoEF&CC) and got Clearance for the total project from MoEF&CC vide F.No. 21-181/2017-IA-III dated 12.06.2018 subject to the specific and general conditions.

Annexure 6

Legal history

The matter was heard several times by Hon'ble National Green Tribunal and Hon'ble High Court at Calcutta. Brief details of cases given below:

- **W.P. 7666 (W) of 2016 before the High Court at Calcutta**

Society for Direct Initiative for Social & Heath Action & Anr. versus The State of West Bengal & Ors.

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Order dated 23.12.2016

The writ petition was disposed of with the following observations and directions:

"Thus, it would be an obligation on the part of the State authorities to monitor, to maintain surveillance and to ensure that the said project work is conducted by the respondent no. 11 in strict consonance with the conditions subject to which the environmental clearance has been granted".

Annexure 7

• **O.A. 04/2017/EZ before the NGT, EZ**

Pawan Kumar Somani versus The State of West Bengal & Ors.

Order dated 05.01.2017

The application was dismissed by stating that "The application is not only barred by limitation but also from other angles on merit, it is not entertainable".

Annexure 8

• **O.A. 140/2016/EZ with M.A. 35/2017/EZ before the NGT, EZ**

Mr. Surajit Roy –vs- Union of India & Ors.

Order dated 23.03.2017

"The O.A. stand dismissed as infructuous".

Annexure 9

• **W.P. 27996 (W) of 2016 (CAN 10635 of 2017) before the High Court at Calcutta**

Sreerampore Silpanchal Gana Udyog Samity & Anr. versus The State of West Bengal & Ors.

Order dated 13.12.2018

The writ petition was dismissed as being not maintainable in as much as the same is barred by the principles of "estoppel of cause of action".

Annexure 10

• **Civil Appeal No. 12037 of 2018 before the Hon'ble Supreme Court of India**

Surojit Roy-vs-Union of India & Ors.

Order dated 08.02.2019

The Hon'ble Court directed the Respondent No. 15 i.e. M/s Bengal Shriram Hi-Tech City Pvt. Ltd. to submit an undertaking for creation of 30 Acres of water body as per approved plan within a period of four weeks from the date of passing the Order.

Annexure 11

HON'BLE NGT's ORDER AGAINST COMPLAINT LODGED BY SAVE GREEN ASSOCIATION

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District Magistrate
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The Hon'ble NGT has ordered on 16/09/2019 in O.A No. 715/2019 by asking the District Magistrate, Hooghly and State Wetland Authority, West Bengal to look into the matter and to take appropriate action in accordance with law and to furnish a factual and action taken report to the Hon'ble NGT within one month from the date of receipt of this order by engaging the West Bengal Wetlands Authority the Nodal Agency for co-ordination & compliance.

ACTION TAKEN IN COMPLIANCE WITH HON'BLE NGT's ORDER ON 16/09/2019 IN O.A No. 715/2019

Subsequently, in pursuance of the above said order of the Hon'ble NGT, a committee has been constituted by the Principal Secretary to the Govt. of West Bengal, Environment Department vide Notification No. EN/1982/3C-63/2019 , Dated 27/09/2019 with the following Members for the purpose of holding joint inspection of the area in question and to verify the factual aspects as stated in the application lodged by " Save Green Association" , Konnagar, Uttarpara, Hooghly and to submit an action taken report to Hon'ble NGT.

1. District Magistrate, Hooghly or his nominee as Chairman.
 2. Environmental Engineer-in-Charge. Hooghly Regional Office, Pollution Control Board as Member.
 3. Environment Officer, Department of Environment & Technical Officer, State Wetland Authority as Member Convenor.
 4. Scientific Officer, State Wetland Authority as Member.
- The first Meeting of the above said committee has been held on 22/11/2019 at 11.00a.m. at State Wetlands Authority, Department of Environment, Prani Sampad Bhavan under the Chairmanship of the Principal Secretary, Department of Environment .
- Thereafter, another meeting of the said committee has been held at District Level chaired by the Hon'ble Additional District Magistrate and District Land & Land Reforms Officer, Hooghly as the nominee of District Magistrate, Hooghly on 25/11/2019 at 2.30p.m. in the Sarba Siksha Sava Ghar of New Administrative Building, Chinsurah.
- Subsequently, the joint field inspection of the above said committee along with the relevant officials (Deputy DL&LRO; SDL&LRO, Serampore ,Drawing Section of DL&LRO, Hooghly ; BL&LRO, Serampore and her Officials) with all survey related equipments along with District level officials of Fisheries Department, Govt. of West Bengal and officials of Irrigation & Waterways Department, Govt. of West Bengal in the concerned area held on 26/11/2019 from 10.30a.m.

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- This joint inspection has been followed by two days extensive field visit on 27/11/2019 & 28/11/2019 by the officials of L&LR set-up of Hooghly District.
- During the above inspection through field visit from 26/11/2019 to 29/11/2019, the following activities have been taken up by the committee members to determine all the factual aspects in this regard-
 1. Site study with identified plots and land feature in respective L.R. Record of Rights (R-O-Rs) including Mouza Maps.
 2. Tallying the said data with the present mode of usage of respective plot of lands.
- After the completion of field visit, two more meetings of the committee were held on 02.12.2019 and 11.12.2019 at State Wetlands Authority, Department of Environment, Govt. of West Bengal under the Chairmanship of the Principal Secretary, Department of Environment.

Observation During Field Visit

- 1) On verification of all above mentioned field level data collected during the above mentioned joint visit accompanied with field survey including aerial survey on and from 26/11/2019 up to 29/11/2019, the land details of Bengal Shriram Hitech City Project as per LR plot information along with present mode of usage of such plot of lands, as prepared in MS Excel sheet (Mouza wise), is hereby enclosed as **Annexure 12.**
- 2) M/S Bengal Shriram Hitech City Pvt. Ltd. had obtained environmental clearance for the entire 314 acres of land from MoEF&CC vide F.No. 21-181/2017-IA-III dated 12.06.2018 as well as No Objection Certificate (NOC) for development of lands in the said project area by the Fisheries Department, Govt. of West Bengal vide memo no. 2463-Fish/C-III/2M-36/2008 dated 10.12.2008. Presently, M/S Bengal Shriram Hitech City Pvt. Ltd. is doing construction work on LR plot no. 4474(P) with recorded classification "UPANAGARI" of Mouza:- Konnagar by erecting towers;
- 3) 17 Acres of plot of land has not been converted inside the project of M/S Bengal Shriram Hi-Tech City Pvt. Ltd. There has been no filling up activity or sign of any construction work been noticed during inspection and found that those plot of lands are remaining unchanged with following classification of land.

Name of the Mouza	J.L. No.	LR Plot No.	Area (in Acre)	Recorded classification	Present usage as per field verification
		1644	2.091	Jhil	Jhil

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Khordo Bahera	6	1887	1.862	Jhil	Jhil
		1890	0.52	Pukur	Pukur
		1893	2.99	Pukur	Pukur
		1899	0.826	Bandh	Bandh
		1900	0.423	Nala	Nala
		1902	0.577	Bandh	Bandh
		1903	0.325	Nala	Nala
Konnagar	7	4473	2.24	Khal	Khal
Bhadrakali	9	188	0.78	Khal	Khal
		193	1.44	Khal	Khal
Kotrung	8	148	0.62	Khal	Khal
		151	1.88	Khal	Khal
Makhla	11	1505	0.44	Nala	Nala

- 3) It is found that in many plot of lands in those 6(Six) nos. of Mouzas inside the project Area, though the recorded classification of such plots from LR operation are of "Danga", "Suna" or "Upanagari" (after conversion), the said lands are presently filled with water (sometimes water is covered with water hyacinth), though no construction work has been taken up thereon till date. Mouza wise details of such plots are mentioned in enclosed **Annexure-13**.
- 4) No construction has been done to obstruct the natural drainage of the site (Chas Khal and KMDA Khal). However, resectioning work of Chas Khal and KMDA Khal has not been completed to accommodate additional water due to development of the project.

Final findings with conclusion

- As per the LR record 17 acres of land is classified as water body. There has been no filling up of these water bodies by M/s Bengal Shriram Hi-Tech City Pvt. Ltd as ascertained during the field verification by the said committee on 26.11.2019. Construction work on LR plot no. 4474(P) with recorded classification "UPANAGARI" (presently having no waterbody) of Mouza: - Konnagar is going on by M/S Bengal Shriram Hi-Tech City Pvt. Ltd.

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District Magistrate
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• In line with the L&LR Deptt. Order dated 13.09.2006 (Ref. Annexure 3) and consequent order dated 29.09.2014, a conversion of total 297 acre of land to UPANAGARI was allowed by the District Land & Land Reforms Officer, Hooghly vide Order No IX-02/08(Comm)/2359/1(7)/S/2015 and IX-02 / 08(Comm) / 2358/ 1(7) /S/2015, Dated 20/04/2015. As per the condition stipulated in the said conversion order, M/s Bengal Shriram Hi-Tech City Pvt. Ltd. was obligated to create 30 acres of water body. Since, 17 acre of land is already classified and recorded as water body and also verified during the field visit, M/S Bengal Shriram Hi-Tech City Pvt. Ltd. is required to create additional 13 acre of water body.

• As per the Order of MoEF&CC dated 12.06.2018, the natural drain should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. During field visit it was ascertained that no construction was done to obstruct the natural drainage of the site (Chas Khal and KMDA Khal). However, resectioning work of Chas Khal and KMDA Khal has not been completed to accommodate additional water due to development of the project as per precondition of the drainage clearance issued for the 180 Acres of project area. M/S Bengal Shriram Hi-Tech City Pvt. Ltd is required to complete the said re-sectioning work and obtain drainage clearance permission for the remaining project area of 134 Acres.

Action taken report

1. A letter has been issued to the Director, M/S Bengal Shriram Hi-Tech City Pvt. Ltd. from the end of DL&LRO, Hooghly vide memo no. 05/Misc (Pt.I)/5563/2019, dated:- 5/12/19 by directing him to create 30 Acres of compensatory water body within the respective project area by 16/12/2019, copy of which is hereby enclosed.

Annexure-14

2. A letter from the end of the Joint Secretary to the Govt. of West Bengal, Irrigation & Waterways Department vide memo no. 410-I, dated 10.12.2019 to the CEO, Bengal Sriram Hithech City Pvt. Ltd. directing him to take immediate measures in construction of peripheral drains and re-excavation of Chas Khal and KMDA Khal as per design section upto the confluence with Dankuni-Bally Khal.

Annexure-15.

3. A letter from the end of the Deputy Secretary to the Govt. of West Bengal, Department of Fisheries vide No. 3138-Fish/C-VI/1J-8/2018 dated 10.12.2019 to the General Manager,

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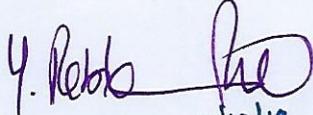
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District Magistrate
Hooghly.

Bengal Sriram Hittech City Pvt. Ltd. has been issued directing him to specify the plot nos. in details in regard to the creation of 30 Acres water body within the project area.

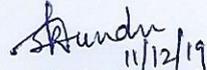
Annexure-16.

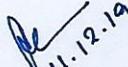

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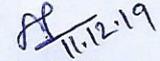
(Y. Ratnakara Rao, IAS)
District Magistrate

Hooghly
District Magistrate
Hooghly.

(Chairman)


11/12/19
(Sarmistha Kundu)
Environmental
Engineer-in-Charge,
Hooghly Regional Office
WBPCB
(Member)


11.12.19
(Dr. Rajarshi Chakraborty)
Environment Officer
Environment Department
(Member Convenor)


11.12.19
(Anirudha Paul)
Scientific Officer, East
Kolkata Wetlands
Management
Authority
(Member)

Annexure 1

Government of West Bengal
Fisheries Department
Writers' Buildings, Kolkata-700 001.

Memo No. 2463-Fish/C-III/2M-36/2008.

Date: 10.12.2008.

To
The Chief Executive Officer,
Bengal Shriram Hi-tech City Pvt. Ltd.,
EN-32, 1st Floor, Sector-V,
Salt Lake City,
Kolkata - 700 091.

Sub :- No objection Certificate for development of lands in project area at Hind Motor, Uttarpara, Hooghly comprising in Mouza - Kotrang, J.L. No. 8, Konnagar, J.L. No. 7, Bhadrakali, J.L. No. 9, Barabahara, J.L. No. 5, Khudrabahara, J.L. No. 6 and Makhla, J.L. No. 11.

Sir,

In continuation to this Department's Memo No.1156-Fish dated 11.06.2008, I am directed to refer to your letter No. BS/OPS/Fisheries/08-09/255 dated 07.11.08 on the above noted subject and to say that in view of the decision of Cabinet dated 24.08.2006 read with L & LR's Department's order No.2675-GE(M)/5M-03/06 dated 13.09.06, the Government of West Bengal in the Fisheries Department hereby accords no objection for development of the project area comprising in the above noted Mouzas by way of filling up and /or reshaping the existing recorded water bodies subject to the condition that an water area measuring 30 Acres will have to be created as mentioned by the L & LR Department in their aforesaid order.

Yours faithfully,



(N.C. Das)

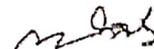
Assistant Secretary to the Government of West Bengal

Memo No. 2463/1(8)-Fish/C-III/2M-36/2008.

Date: 10.12.2008.

Copy forwarded for information and necessary action to

1. The Director of Fisheries, West Bengal
2. The Joint Secretary, Land and Land Reforms Department, Writers' Buildings, Kolkata
3. The District Land and Land Reforms Officer, Hooghly.
4. The Deputy Director of Fisheries, Kolkata Zone.
5. The Assistant Director of Fisheries, Hooghly.
6. The Sub-Divisional Land and Land Reforms Officer, Serampore, Hooghly.
7. Officer-in-Charge, P.S. Uttarpara, Hooghly to treat the complaint lodged by A.D.F., Hooghly as mistake of facts.
8. P.A. to M.I.C., Fisheries.





Government of West Bengal
Irrigation & Waterways Department
Jalasangrad Bhavan, 3rd Floor, Western Block
Bidhannagar, Salt Lake City, Kolkata 700 091

CEO BY PAR
P-1/3
Dated, 16th October, 2014

Memo No. 418-I
I-4M-38/2011

From: Shri A. Ghosh
Deputy Secretary to the
Government of West Bengal

1766-EDL
21/10/2014

To: Secretary
State Level Expert Appraisal Committee, West Bengal
Paribesh Bhavan, 10A, Block LA
Salt Lake, Sector-III
Kolkata 700 098

Re: NoC of this Department to the drainage of storm runoff discharge plan for Phase-I of the proposed township of "Bengal Shriram Hi-tech City Private Limited" near Hind Motors Limited at Uttarpara, District Hooghly and environment clearance thereof.

Sir,

In partial modification to this Department letter No.45-I dated 14.07.2011 and No.1151-SIW, dated 05.08.2010, I am directed to say that "Bengal Shriram Hi-tech City Private Limited" is hereby permitted to develop up to 180.00 acre (one hundred eighty) out of total of 314.00 acre of land as 1st Phase of the township at Uttarpara, District Hooghly without executing re-excavation of Dankuni Khal-Bali Khal on the precondition that construction of peripheral drains and re-excavation of Chas Khal and KMDA khal (within the drainage sub-basin) up to confluence with Dankuni Khal-Bali Khal is done simultaneously during construction of Phase-I of the project.

Such simultaneous resuscitation of Chas khal and KMDA khal agreed by them would have to be implemented during development of Phase-I up to 180.00 acre of the township by "Bengal Shriram Hi-tech City Private Limited" at their own cost as per designed section recommended by the Director of Designs, Central Design Office and finally approved by Chief Engineer (Design & Research), Irrigation & Waterways Directorate.

However, the drainage clearance of Phase-II for remaining project area (314-180) acre shall be reviewed and suitably designed in due course, based on changed ground realities, comprising re-excavation of Dankuni Khal-Bali khal system and construction of controlling structure/s including Pump House.

This order is being issued as a sequel to G.O No. LRC/165/2014 dated 09.10.2014 of OSD & Ex-officio Additional Chief Secretary & Land Reforms Commissioner.

Approval of Additional Chief Secretary of this Department has been obtained.


(A. Ghosh) 16.X.2014
Deputy Secretary to the
Government of West Bengal

Memo No. 416 /1(2) - I

Dated, 16th October, 2014

Copy forwarded for kind information to:

1. P.S to Hon'ble Minister-in-Charge
Irrigation & Waterways Department
2. P.S to Hon'ble Minister-of-State
Irrigation & Waterways Department

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Sd/-
(A. Ghosh)
Deputy Secretary to the
Government of West Bengal

Memo No. 416 /2(5) - I

Dated, 16th October, 2014

Copy forwarded for kind information to:

1. PS to Additional Chief Secretary
Irrigation & Waterways Department
2. PA to OSD & Ex-officio ACS & LRC
Land & Land Reforms Department
'NABANNA'
325, Sarat Chatterjee Road
Howrah 711 102
3. Sr. PA to Principal Secretary
Environment Department
4th floor, Poura Bhavan, FD-415A,
Sector-III, Bidhannagar
Kolkata 700 106
4. District Magistrate, Hooghly
Office of the District Magistrate & Collector, Hooghly
P.O & District Hooghly
Pin 712 103
5. Member Secretary
West Bengal Pollution Control Board
Paribesh Bhavan, 10A, Block LA
Salt Lake, Sector-III
Kolkata 700 098

Sd/-
(A. Ghosh) 16.10.2014
Deputy Secretary to the
Government of West Bengal

Memo No. 416 /3(1) - I

Dated, 16th October, 2014

Copy forwarded for information & further necessary action to:

Shri Debasish Som
Chief Executive Office
Bengal Shriram Hitech City Pvt. Limited
EN-32, 1st Floor, Sector-V
Salt Lake City
Kolkata 700 091

Sd/-
(A. Ghosh)
Deputy Secretary to the
Government of West Bengal

Memo No. 416 74(2) - 1

Dated, 16th October, 2014

P-3/3

Copy forwarded for information & further appropriate action to:

1. Chief Engineer (Design & Research and Central)
Irrigation & Waterways Directorate
2. Superintending Engineer
Western Circle-I
Irrigation & Waterways Directorate

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(A. Ghosh)
Deputy Secretary to the
Government of West Bengal

Government of West Bengal
Department of Land & Land Reforms

Memo No2675-GE(M)/5M-03/06

Date the 13th September, 2006**ORDER**

Whereas, M/s. Hindustan Motors Ltd., having its Registered office at 9/1 R N Mukherjee Road, Kolkata 700 001, India, hereinafter to be called as "HM" (which terms shall unless excluded by or repugnant to the context or the meaning thereof be deemed to include its executors, administrators, representatives and assigns) applied many times during the last one year, last of such application being dated 4th May, 2006, for release of 314 acres of land and getting raiyatari settlement thereof on freehold basis under Section 14Z of the West Bengal Land Reforms Act 1955, (WBLR Act, 1955) for the express purpose of developing the said land to fund the Revival & Renewal plan of its Automotive Industrial Complex at Uttarpara; as the said land was admittedly vested to the State by operation of the provisions of Sections 4 of the West Bengal Estate Acquisition Act 1953, and allowed to be retained by HM under section 6(3) of the said Act;

Whereas, the Industrial Reconstruction (IR) Department, is the recommending Department in the matter of allowing any company the benefit u/s 14Z of the WBLR Act, 1955, and the said Department has declared the Automotive Industrial Complex at Uttarpara is financially a weak unit within the meaning assigned to the term under West Bengal Industrial Renewal Scheme, 2001 and, this weak unit urgently needs to implement a "Revival & Renewal Proposal" to secure its survival and recommended to the Land and Land Reform Department to consider according desired relief u/s 14Z of the Land and Land Reform Act, 1955 and concurred with the Detail Project Report (DPR) submitted by HM for the "Revival & Renewal Proposal" of its Automotive Industrial Complex at Uttarpara;

Whereas, the Cabinet in its meeting dated 24th August has approved the entire proposal of HM as regards its revival and renewal plan as well as land and property development and disposal plan, only on realisation of a consideration money amounting to Rs.10.50 crores, and has agreed to give the desired benefit under the second proviso of Section 14Z of the Land Reforms Act, 1955;

Whereas, HM has already deposited Rs.10.50 crores, through RBI challan in the Head "0029-Land Revenue-00-800-Other Receipts-006-Miscellaneous receipts not connected with Govt. Estates-27-Other-Receipts" Vide T.R. Form No. 7, Cheque No.783838 dated 6.9.06 and RBI Misc. Receipt No. 54423 dated 7th September,2006;

Now, therefore, the Governor is hereby pleased to order as follows :-

[1] Out of Company's total holding in Uttarpara, being more or less 709 acres, 314 acres of land as detailed in the schedule below is hereby resumed by the State Government, unopposed by HM, in exercise of powers u/s 6(3) of the West Bengal Estate Acquisition Act, 1953 unopposed by HM and the said resumed land stands resettled with M/s. Hindustan Motors Ltd., under the second proviso of Sub-Section [1] of Section 14Z of the West Bengal Land Reforms Act, 1955 on realization of a consideration money amounting to Rs.10.50 crores;

[2] On account of such technical resumption and vesting of land, no compensation is payable under the provision of the West Bengal Estate Acquisition Act 1953;

[3] With effect from the date of issuance of this order, the HM shall be deemed to be the Raiyat in relation to all the plots comprising 314 acres as given in the land schedule, and the BL&LRO concerned shall correct the land records of the concerned plots accordingly in compliance of this order, though HM shall remain legally bound to immediately apply for formal mutation and pay due charges for such mutation and also obtain mutation certificates as well certified copy of "Record of Rights" on payment of prescribed fees.

[4] The BL&LRO shall communicate this department with a copy to the DL&LRO as well as to HM the corresponding LR Plot numbers of all the RS Plot numbers mentioned in this land schedule within 15 days from receipt of this order, and issue to HM the certified copy of the RORs mentioning both RS and LR plot numbers of the land covered under this schedule with a copy thereof to this Department for records.

[5] With effect from the date of issuance of this order, classification of land contained in all the plots consisting 314 acres as given in the land schedule, shall be deemed to have been changed to "Industrial & commercial" and the revised rate of land revenue shall be charged accordingly, and the concerned BL&LRO shall correct the land records of the concerned plots as given in the schedule accordingly in compliance of this order;

Table

[6] HM shall remain legally bound to immediately apply for formal conversion of such areas and such quantum of land for such specific use as sanctioned below with payment of due charges for such conversion of land use; and the DL&LRO, Hooghly, shall issue written permission for conversion of following quantum of land for the following uses on land schedule to be submitted by HM and a maximum of 10% addition and alteration shall be allowed by him in the area and plots numbers if so considered necessary and fit at the time of or during the progress of works for development and use of the land for the following specified schemes and projects :-

(a) As per approved DPR, the plan-use permission shall cover allocation of areas for different purposes incorporated in the proposed Integrated IT Township & Auto-Ancillary Park, specifying broadly the areas as mentioned below:-

		All figures in acres
IT + ITES Facilities	Office/Industrial Area	34
Auto Ancillary Park	Office/Industrial Area	20
Township suitable for	Residential area	130
Service Area	Service support to the IT/Auto ancillary	6
	Commercial Area	10
	School/Hospital etc.	14
	Water/Electricity/Sewerage etc.	10
	Roads, Parks etc.	60
Water Bodies to be created		30
Total		314

[b] In case and in the event of HM asking for revised allocation of land, which involves more than 10% variation, then the matter shall be referred by the DL&LRO to the L&LR department for concurrence.

[7] HM shall be allowed to share the revival plan with its Consortium of Lenders, through the Corporate Debt Restructuring (CDR) Cell and may take such partners, associates and agents for desired development of the land, industries and the real estate and its disposal as regards to the 314 acres of land as per given land Schedule;

[8] HM is granted freehold rights to develop or caused to be developed the entire or part of 314 acres of land under schedule by way of development of Integrated IT township and Auto Ancillary Park in addition to the disposable residential area on the said 314 acres of land and to sell, lease or otherwise dispose of the whole or

substantially the whole of the said 314 acres of land in the manner and subject to the terms and conditions as may be necessary to raise the targeted quantum of funds i.e. Rs.85 crores or more, so that and so as to keep its commitments to the government to finance economic revival and rejuvenation of the existing Automotive Industrial Complex at Uttarpara; and HM shall require to invest the said funds of Rs. 85 crores for necessary Capital Investments towards Modernization of Plant & Equipment, settlement of outstanding overdue payments of employees, and funding of Working Capital requirements, i.e [a] Rs 70 Crores:- Towards Capital Expenditure Product Development & Equipment Modernization ; and [b] Rs 15 Crores:- For meeting the outstanding overdue liabilities to employees, such as meeting the shortfall in Employee Benefit Fund Corpus, working capital and similar purposes.

[9] The HM. Company shall take all necessary steps to implement and achieve its financial projections as have been committed by the said company :-

	Yr.-1	Yr.-2	Yr.-3	Yr.-4	Yr.-5	Yr.-6
Gross sales value	494	518	554	590	614	644
Net sales incl. others	412	432	462	492	512	537
Material cost	296	307	322	339	350	365
Expenses	124	123	130	136	141	139
PBIDT	-8	2	10	17	21	33
Interest & Depreciation	10	12	13	14	15	15
PBT	-18	-10	-3	3	6	18

[10] Following is the schedule of land as per RS Records, as supplied by the M/s Hindustan Motors Ltd. located in the district of Hooghly comprising in the RS plots in the Mouzas mention hereinafter, is subject to necessary reconciliation and revision of land schedule to make it corresponding to LR Plots, or as may be required at the time of mutation, conversion or during the process of implementation of the township and social infrastructure projects]

**DETAILED LAND SCHEDULE
DISTRICT- Hooghly;**

MAUJA- Khorda Bahera : J.L. No.6;

Label
PHASE-I : Plot Nos

733,728,727,726,725,346,343,342(P),1174,727,723,722,721,720,728,729,718,719,
732,717,716,715,712,709(P),708,568,596,595(p),507(p),608,607,606,605,604,603,

599,600,602,601,678,629,630,631,627,616,1176,629,637,638,636,1184,610,611,
411,412,413,410,484,485,1126,478,476,477,480,1129,1127,475,519,520,509,510,51
1,522,1174,1175,1176,1134,1151,1153,443,415,414,413,411,410,408,409,419,420,4
34,436,473,1111,1115

Mouza- Konnagar, J.L. No. 7;

PHASE-I : Plot No.s

375,374,376,545,352,357,378,373,379,547(P),328,327,330,350,334,338,335,332,
351,349,348,361,360,356,358,371,370,381,378,377,540,340,335,338,570,341,544,5
43(P),549,550,581,532,531,384,383,382,347,362,363,364,369,368,342(P),343(P)
345,346,365,366,367,388,389,386,385,533,522,516,511,515(P),510(P),1002,525,
557,526,1001, 391,528, 529,790,392,395, (P)

Mouza- Konnagar, J.L. No. 7;

PHASE-II : Plot No.s

560,473,474,477(P),475,491,492(P),493,494,496,497,498,489,461(P),460(P),426(P),
418,419,423(P),421,413,417,676,422(P),412,404,405,1007,509,408,499,509,501,
502,503,504,506(P),508,509(P),507(P),398(P),1189(P),642,641,1160,609,606,644,
612(P),654,652,656,650,649(P),1435,1434,1441,1436,1437,1442,1440,1438,659,
1433(P),1450,1443,1680,1683,1452,1453,1679,1982,1454,1678,1457,1677,1683,
1459(P),1676,1673,1684,1685,1672,1674,1675,1490(P),435,431,422,1672,553(P),
436,434,430,432,421,424,430,425,426(P),427,460,461,462,463,457,456,455,578,
500,448,449,447

Mouza- Bara Bahera , J.L. No. 5;

PHASE-I : Plot No.s

678,679,680,681,682,677,684,685,689,690(P),657(P),658(P),687,686,662,664,665,
666,667,663,661(P),668,675,673,671,672,670,1203,1204,1205,1709,1609,1690,
1983(P),1264,1265,1236(P),1261(P),1253(P),1258(P),1256,1257,1254,1250,1252,
1253(P),1249(P),1247,1248(P),1246,1245(P),1530,1508,1534(P),1533(P),1532(P),
1530,1531(P),1516,1514,1513(P),1511(P),1509(P),1507(P),1499(P),1498,1497(P),
1493,1665,1863,1659,1862,1664,1666,1667,1661,1660,1668,1669,1670,1619,
1687,1685,1692,1693,1694,1641,1642,1644,1643,1645,1646,1640,1696,1639,1631,
1697,1699,1698,1700,1701,1703,1632,1629,1628, 1627,1672,1844

Mouza- Khorda Bahera , J.L. No. 6;

PHASE-II :

Plot No.s 703,749,701,698,612,408,640,644,642,643

Mouza- Kotrang , J.L. No. 8;

Phase-III :

Plot No.s

94,12,19,18,70,69,68,621,263,68,75,73,240(P),238,76,81,73(P),75(P),68(P),67,66,80,

194,193,195,148,146,144,140,147,149,150,143,151,157,155,148,156,154,159,182,183,180,185,184,201(P),186,196,192,191,190,204,205,174,175,165,164,163,178,177,171,170,172,173,181,206(P)

Mouza- Bhadrakali , J.L. No. 9; Plot No.s

Phase-III:

Plot No.s:-184,185,183,185,18,73,175,139,208(P),238,148,231,225,243

Mouza- Makhla, J.L. No. 9;

Phase-III :

Plot No.s 1503, 1504, 1577, 1571

[11] In the event of committed project works are not initiated within a reasonable period, not exceeding three years in any case, this order may be revised, cancelled and rescinded, after giving the Hind Motors Ltd. due opportunity of being heard.

[12] The Industrial Re-construction Department, Government of West Bengal shall constitute a committee for monitoring the proposed development of 314 acres of the re-settled land for the purpose of setting up of IT Park and Auto Ancillary Park and taking up other developmental activities as per DPR, for raising of necessary funds and also to monitor proper utilisation of the said fund, not being less than committed Rs. 85.00 crores to be spent for revival and rejuvenation of Automotive Industrial Complex at Uttar Para in the manner as specified in the DPR.

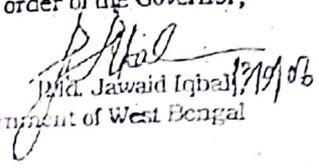
[13] Either in the event of committed project works are not completed within a reasonable period, not exceeding seven years from the date of initiation, or in the event of proposed financial investments of Rs.85.00 crores are not made for the revival of the company in the manner mentioned above, this order may be revised, cancelled or modified as may appear fit and reasonable to the Government to protect the economic revival of HM and such order may be issued after giving the HM due opportunity of being heard.

Life [14] The HM shall remain duty bound to submit to the State Government , both in the Industrial Reconstruction Department and L&LR Department, such reports, annually and periodically, as are necessary to know the funds raising, fund utilised for the revival and the rejuvenation of the HM Company.

[15] HM shall continue to retain the balance land holding of 395 acres as retained under the provisions of Section 6[3] of the West Bengal Estates Acquisition Act, 1953.

This order shall come into immediate effect.

By order of the Governor,

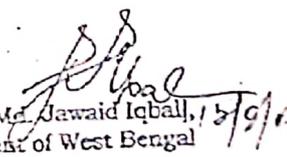

Md. Jawaid Iqbal, 13/9/06
Joint Secretary to the Government of West Bengal

Memo No2675/1(10)-GE(M)/5M-03/06,

Date the 13th September, 2006

Copy forwarded for information and necessary action, to :-

- [1] The Principal Secretary, P.E. & L.R. Department, Government of West Bengal, Writers' Buildings, Kolkata-700001.
- [2] The Principal Secretary, Commerce & Industries Department, Government of West Bengal, Writers' Buildings, Kolkata-700001.
- [3] The Divisional Commissioner, Burdwan Division, Chinsurah, West Bengal.
- [4] The Director, Land Records & surveys, Survey Buildings, Alipur, Kolkata 700 027, with request to assist the district authorities in the matter of conducting reconciliation survey, if so required.
- [5] The Collector and District Magistrate, Hooghly, P.O. Chinsurah, Distt. Hooghly,, West Bengal- with request to provide all necessary support in c/w project implementation.
- [6] The ADM(LR) & DL&LRO, Hooghly, P.O. Chinsurah, Distt. Hooghly,, West Bengal.- with request to dispose of conversion petitions expeditiously in accordance with law.
- [7] The BL & LRO, Konnagar, with request to dispose of mutation petitions, correct land records as per the G.O. and issue revised RORs as directed most expeditiously and in accordance with law.
- [8] M/s. Hindustan Motors Ltd., 9/1 R N Mukherjee Road, Kolkata 700 001
- [9] The P.A. to the Principal Secretary, Land & Land Reforms Department, Government of West Bengal, Writers' Buildings, Kolkata-700001.
- [10] The Guard File of L.R., A-II Section of this Department


Md. Jawaid Iqbal, 13/9/06
Joint Secretary to the Government of West Bengal

Government of West Bengal
Land & Land Reforms Department
'NABANNA'
325, Sarat Chatterjee Road
P.S. Shibpur, Howrah - 711 102.

No. LRC/162/2014

Date: 29.09.2014

MEMORANDUM

Land and Land Reforms Department, on receipt of recommendations from I.R. Department issued order vide no. 2675-GE(M) dt. 13.09.2006 allowing HM to sell 314 acres of land (retained under section 6(3) of the West Bengal Estate Acquisition Act, 1953) under Section 14Z(1) of WBLR Act to revive their Uttarpara Unit on their project cost of Rs.85 crores.

2. Hindustan Motors Ltd. (HML) sold the said land to Bengal Shriram at a price of Rs.279.47 crores by process of auction. Bengal Shriram Ltd. paid the amount to HM between 07.12.07 to 27.08.2009. Apart from the sale price, as per an agreement between HML & the BSL, the BSL is supposed to pay a non-compete fee equivalent to 4% of the revenue realized through sale of land/flats/modules from the project to be undertaken by BSL on the said land to the HML.
3. In terms of approval by Cabinet in 2006 and as per section 14Z(1), Hindustan Motors was authorized to use only Rs.85 crores out of the proceeds of sale of land as per their revival plan. Hence HML should have returned Rs.279.47 crores - Rs.85 crores = Rs.194.47 crores to Govt. of West Bengal.
4. State Government has been making continuous efforts for recovery of the said amount and for this purpose, several rounds of formal and informal

discussions were held between the State Government and the representatives of HML and BSL in 2012, 2013 and 2014. But HML has expressed its inability to refund the amount as per claim of the Government of West Bengal.

5. In the meantime, HML had moved the Hon'ble High Court, Calcutta to demerge Uttarpara unit from the HML unit located at Chennai. The State Government through intervention at the Hon'ble High Court vide C.P. No. 665/2013 with C.A. No. 215/2013 dt. 13.01.2014 has successfully stalled the demerger process in order to protect public interest.
6. On account of not returning these dues by HML to the State Government, the project involving thousands of crores of investment by way of development of housing, infrastructure, IT Park, social infrastructure and other significant infrastructure projects by Bengal Shriram has been held up since January, 2010. The BSL has continuously been requesting the State Government to accord the statutory clearances/approvals at an early date as it is hurting the interest of development of infrastructure and resultant economic growth in the area.
7. Therefore with the objective of protecting the interest of the Government of West Bengal and public interest and to resolve the impasse between the State Government, HML and BSL, the following decisions have been taken by Govt. of West Bengal.
 - (a) BSL to provide Rs.5 crores within 15 days from issuance of Government Order.
 - (b) BSL to provide Bank Guarantee of Rs.25 crores in favour of the State Government in the L&LR Department within 15 days of disposal of application for mutation of land, clearance by Irrigation and Environment authorities.

- (c) 40 acres of developed land of BSL to be kept as collateral security which would be released on the basis of realisation of dues as may be decided by the Government of West Bengal.
- (d) Assignment of entire non-compete fee to the State Government has been made by HML in favour of GoWB and a tripartite Agreement has been signed between HML, BSL and GoWB. In this Agreement, BSL (also referred as 'Shriram') agrees to make payment of dues of HML to Government in the manner to be devised by State Government.
- (e) Balance Rs.164.47 crores + interest (@ 6.25% on a reducing balance) will be paid by BSL to the Government of West Bengal in 6 years after a moratorium of 3 years i.e. 3 years + 6 years. The initial date of moratorium will start on 01.11.2014.
- (f) The sale proceeds of the project of BSL will be deposited in an escrow account from which 4% of any receipt in any form regarding sale will be directly paid to the Government under a standing instruction to the Bank as a first charge.
- (g) The recovery of 4% non-compete fee by the Government of West Bengal from BSL will cease on the day on which the entire amount of Rs.194.47 crores + interest is recovered. No non-compete fee after that date will be recovered from BSL and the conditions of the escrow account in respect of first charge in favour of the Government will no longer remain.
- (h) If due to some unforeseen reasons, beyond the control of BSL, the implementation of the project is stopped or delayed the completion date shall also be shifted accordingly after mutual consultation between BSL and GoWB.
- (i) BSL to commence project implementation activities within 6 months from the date of disposal of the issues mentioned in para (b) above (the

date of final approval by Government/Government Bodies will be zero date).

- (j) In case, if there is any realisation from HML that amount will be reduced from BSL.
 - (k) BSL to commence sales other than the 40 acres of developed land kept as Collateral Security within 3 years of zero date and with the first sale the payment of non-compete fee to the GoWB will commence.
 - (l) BSL will be free to modify the master plan and the product mix based on the exigencies of the market subject to approval of KMDA. KMDA and other Government authorities to give their approvals expeditiously after due diligence on the basis of the modifications sought by BSL.
 - (m) GoWB to extend all possible cooperation for smooth and uninterrupted project implementation.
 - (n) If due to some unforeseen reasons, beyond the control of BSL, the implementation of the project is stopped or delayed, the completion date shall also be shifted accordingly after mutual consultation between BSL and GoWB.
8. This has concurrence of the Finance Department vide its U.O. No. A-II/2014-2015/0044 dated 22.09.2014.
9. The Group of Ministers (GOM) has approved the above proposals.
10. This has approval of Standing Committee of Cabinet in its meeting held on 22.09.2014 communicated vide No. 38(7)-Cab.Sub.Com dt.25.09.2014.

Sd/-
Additional Secretary to the
Government of West Bengal

No. LRC/162/1(4)/2014

Date: 29.09.2014

Copy to:

- ✓ 1) The Chief Executive Officer, Bengal Shriram Hitech City Pvt. Ltd., EN-32,
1st Floor, Sector-V, Salt Lake City, Kolkata - 700 091.
- 2) The Chief Executive Officer, Hindustan Motors Ltd., Birla Building, 10th Floor,
9/1, R.N. Mukherjee Road, Kolkata - 700 001.
- 3) DLRS, WB, "Survey Building", 35, Gopalnagar Road, P.O.-Alipore,
Kolkata - 700 027.
- 4) DL & LRO, Hooghly.


Additional Secretary to the
Government of West Bengal



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT LAND & LAND REFORMS OFFICER, HOOGHLY
JIBAN PAUL'S GARDEN, HOOGHLY - 712103
PH. - (033) 26802097/98, FAX - 91-33-26800578
Email : dllrohugli@gmail.com



No. IX-2/08 (Comm)/

/S/2015

Date-

ORDER

In exercise of the power conferred by Sub-Section (2),(3) of Section 4C of the West Bengal Land Reforms Act, 1955 (as amended from time to time) change of classification of land as per schedule described below for the purpose of Upanagari is hereby allowed with effect from the date of this order in favour of Bengal Shriram Hitech City Pvt. Ltd.

The rent as determined is to be paid by the applicant as noted here under.

District- Hooghly		P.S- Uttarpara		Mouza- Kotrung		J.L. No.- 8	
Khatian No	Plot No.	Classification		Area in acres	Rent payable after conversion		
L.R.	L.R.	Existing	Changed				
5798	150	Puratan Patit	Upanagari	24.580	As per existing Government Order		
	152	Puratan Patit	Upanagari	18.873			

District- Hooghly		P.S- Uttarpara		Mouza- Bhadrakali		J.L. No.- 9	
Khatian No	Plot No.	Classification		Area in acres	Rent payable after conversion		
L.R.	L.R.	Existing	Changed				
7798	192	Nutan Patit	Upanagari	16.865	As per existing Government Order		
	301	Garlayek Patit	Upanagari	27.632			

District- Hooghly		P.S- Uttarpara		Mouza- Makhla		J.L. No.- 11	
Khatian No	Plot No.	Classification		Area in acres	Rent payable after conversion		
L.R.	L.R.	Existing	Changed				
5935	420	Suna	Upanagari	0.210	As per existing Government Order		
	432	Sali	Upanagari	0.850			

Contd..... 2

District- Hooghly

P.S- Uttarpara

Mouza- Mukhla

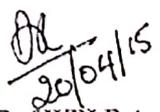
J.L.No.- 11

Khatian No	Plot No.	Classification		Area in acres	Rent payable after conversion
		Existing	Changed		
5935	1503	Rasta	Upanagari	0.120	As per existing Government Order
	1504	Danga	Upanagari	2.140	
	1538	Path	Upanagari	0.240	
	1559	Danga	Upanagari	2.840	
	1560	Rasta	Upanagari	2.220	
	1561	Path	Upanagari	0.710	
	1566	Rasta	Upanagari	0.010	
	1591	Rasta	Upanagari	0.040	
	1593	Rasta	Upanagari	0.060	
	1597	Rasta	Upanagari	0.050	
	1599	Rasta	Upanagari	0.040	
	1667	Sali	Upanagari	0.200	

* Land Schedule is given in the Additional sheet.(In case of many plots)

This permission is granted subject to the following terms and conditions:-

- 1) The conversion order is liable to be cancelled if the applicant company does not abide by the Memo No. 2675-GE(M)/5M-03/06 dtd. 13.09.2006 & No. LRC/162/2014 dtd. 29.09.2014 of the L & LR Department. The applicant has to create 30 acres of water body in compliance of the afore noted orders of the L & LR Department.
- 2) That the permission is issued without prejudice to any of the provisions of Chapter-II B of the act.
- 3) That where the land is situated within an urban agglomeration within the meaning or the Urban Land (Ceiling and Regulation) Act, 1976, the permission is issued without prejudice to any of the provisions of the said Act.
- 4) That where the land is situated within the jurisdiction of a development act 1979 the permission is issued without prejudice to the provision of the said act.
- 5) This permission is issued without prejudice to the provision of sub section-(3) of section 6 of the West Bengal Estates Acquisition Act 1953(West Bengal Act of 1954).
- 6) This permission is issued subject to obtaining approval/permission/license from appropriate authority as required for execution of the work on the land in question as soon as the order granting change or conversion, as sought for, is made.
- 7) This permission is accorded on the condition that the applicant would pay the price of Minor Minerals if used for the development of the land.


 Collector u/s 4C of WBLR Act &
 District Land & Land Reforms Officer, Hooghly

Contd. ...3



Date-

28.04.2015

Memo No. IX-2 / 08 (Comm) / 2359 / 1(7) / S / 2015

Copy forwarded to :-

- a) **The Officer on Special Duty & Ex-Officio, Additional Chief Secretary & Land Reforms Commissioner, Land & Land Reforms Department, NABANNA, 325, Sarat Chatterjee Road, P.S.- Shibpur, Howrah, Pin-711102 for kind information.**
- b) **The Director of Land Records & Surveys and Joint Land Reforms Commissioner, West Bengal, 35, Gopalnagar Road, Kolkata-700027 for kind information.**
- c) **The District Magistrate, Hooghly for kind information.**
- d) **The Sub-Divisional Officer, Serampore, Hooghly and Competent Authority under Urban Land (Ceiling and Regulation) Act, 1976 for information and necessary action.**
- e) **The Sub-Divisional Land & Land Reforms Officer, Serampore, Hooghly for information and necessary action.**
- f) **The Block Land & Land Reforms Officer, Serampore-Uttarpara, Hooghly for correction of the ROR accordingly u/s 4C(4) followed by 50 of WBLR Act (Amended on 2005).**
- ✓g) **The Director, Bengal Shriram Hi-Tech City Pvt. Ltd., EN-32, 1st Floor, Sector-V, Saltlake, Kolkata-700091.**

Ad
20/04/15

ADM & District Land & Land Reforms
Officer, Hooghly.



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT LAND & LAND REFORMS OFFICER, HOOGHLY
JIBAN PAUL'S GARDEN, HOOGHLY - 712103
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Email : dllrohugli@gmail.com



No. DX-2/07 (Comm) /

/S/2015

Date-

ORDER

In exercise of the power conferred by Sub-Section (2),(3) of Section 4C of the West Bengal Land Reforms Act, 1955 (as amended from time to time) change of classification of land as per schedule described below for the purpose of Upanagari is hereby allowed with effect from the date of this order in favour of Bengal Shriram Hiitech City Pvt. Ltd.

The rent as determined is to be paid by the applicant as noted here under.

District- Hooghly		P.S- Uttarpara		Mouza- Baro Bahera		J.L. No.- 5
Khatian No	Plot No.	Classification		Area in acres	Rent payable after conversion	
L.R.	L.R.	Existing	Changed			
4129	1515	Sali	Upanagari	4.725	As per existing Government Order	
	3444	Sali	Upanagari	30.150		
	3663	Rasta	Upanagari	0.625		
	3664	Sali	Upanagari	5.033		
	3665	Sali	Upanagari	0.814		
	3666	Sali	Upanagari	0.350		
	3667	Viti	Upanagari	3.523		

District- Hooghly		P.S- Uttarpara		Mouza- Khordda Bahera		J.L. No.- 6
Khatian No	Plot No.	Classification		Area in acres	Rent payable after conversion	
L.R.	L.R.	Existing	Changed			
1808	1627	Danga	Upanagari	0.796	As per existing Government Order	
	1628	Rasta	Upanagari	0.082		
	1645	Danga	Upanagari	0.518		
	1646	Rasta	Upanagari	0.457		

* Land Schedule is given in the Additional sheet.(In case of many plots)

Contd....2

District- Hooghly P.S- Uttarpara Mouza- Khordda Bahera J.L. No. 6

Khatian No	Plot No.	Classification		Area in acres	Rent payable after conversion
		Existing	Changed		
1808	1647	Danga	Upanagari	2.740	As per existing Government Order
	1676	Danga	Upanagari	0.842	
	1886	Danga	Upanagari	1.100	
	1888	Danga	Upanagari	1.120	
	1889	Path	Upanagari	0.520	
	1891	Danga	Upanagari	6.220	
	1892	Path	Upanagari	0.255	
	1894	Danga	Upanagari	3.404	
	1895	Path	Upanagari	0.280	
	1896	Danga	Upanagari	9.677	
	1897	Path	Upanagari	0.306	
	1898	Danga	Upanagari	7.925	
	1901	Danga	Upanagari	9.685	
	1904	Danga	Upanagari	3.983	
1886/1986	Path	Upanagari	0.080		

District- Hooghly P.S- Uttarpara Mouza- Konnagar J.L. No.- 7

Khatian No	Plot No.	Classification		Area in acres	Rent payable after conversion
		Existing	Changed		
11976	4474	Puratan Patit	Upanagari	55.674	As per existing Government Order
	4475	Rasta	Upanagari	0.790	
	4476	Puratan Patit	Upanagari	42.875	
	4499	Sali/Puratan Patit	Upanagari	4.760	

* Land Schedule is given in the Additional sheet. (In case of many plots)

This permission is granted subject to the following terms and conditions:-

- 1) The conversion order is liable to be cancelled if the applicant company does not abide by the Memo No. 2675-GE(M)/SM-03/06 dtd. 13.09.2006 & No. LRC/162/2014 dtd. 29.09.2014 of the L & LR Department. The applicant has to create 30 acres of water body in compliance of the afore noted orders of the L & LR Department.
- 2) That the permission is issued without prejudice to any of the provisions of Chapter-II B of the act.
- 3) That where the land is situated within an urban agglomeration within the meaning or the Urban Land (Ceiling and Regulation) Act, 1976, the permission is issued without prejudice to any of the provisions of the said Act.
- 4) That where the land is situated within the jurisdiction of a development act 1979 the permission is issued without prejudice to the provision of the said act.

Contd.....3

- 5) This permission is issued without prejudice to the provision of sub section 5 of section 17 of the West Bengal Estates Acquisition Act 1953 (West Bengal Act of 1954).
- 6) This permission is issued subject to obtaining approval/permission/licence from appropriate authority as required for execution of the work on the land in question as soon as the order granting change or conversion, as sought for, is made.
- 7) This permission is accorded on the condition that the applicant would pay the price of Minor Minerals if used for the development of the land.



AR
20/04/15

Collector u/s 4C of WBLR Act &
District Land & Land Reforms Officer, Hooghly

Memo No. IX-2/07 (Comm) / 2358/1(7) / S / 2015

Date- 20.04.2015

Copy forwarded to :-

- The Officer on Special Duty & Ex-Officio, Additional Chief Secretary & Land Reforms Commissioner, Land & Land Reforms Department, NABANNA, 325, Sarat Chatterjee Road, P.S.- Shibpur, Howrah, Pin-711102 for kind information.
- The Director of Land Records & Surveys and Joint Land Reforms Commissioner, West Bengal, 35, Gopalnagar Road, Kolkata-700027 for kind information.
- The District Magistrate, Hooghly for kind information.
- The Sub-Divisional Officer, Serampore, Hooghly and Competent Authority under Urban Land (Ceiling and Regulation) Act, 1976 for information and necessary action.
- The Sub-Divisional Land & Land Reforms Officer, Serampore, Hooghly for information and necessary action.
- The Block Land & Land Reforms Officer, Serampore-Uttarpara, Hooghly for correction of the ROR accordingly u/s 4C(4) followed by 50 of WBLR Act (Amended on 2005).

✓ g) The Director, Bengal Shriram Hi-Tech City Pvt. Ltd., EN-32, 1st Floor, Sector-V, Saltlake, Kolkata-700091.

AR
20/04/15

ADM & District Land & Land Reforms
Officer, Hooghly.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Poura Bhavan, Block 'FD'-415A, 4th Floor, Sector - III,

Salt Lake, Kolkata - 700 106

Telefax No. 033 2337 0268

Website : www.environmentwb.gov.in

No. 843 /ENT-II-1/014/2008

Date : 01 / 04 / 2015

To

M/s. Bengal Shriram Hitech City Private Ltd.

PN-12, 1st Floor, Sector - V

Salt Lake City

Kolkata - 700 091

SUB : Environmental Clearance for the proposed PHASE I of the Integrated IT Township & Auto Ancillary Park by M/s. Bengal Shriram Hi Tech City Private Limited at Uttarpara, Dist. - Hooghly, West Bengal

Sir,

This has a reference to your application and subsequent communications for Environmental Clearance for the proposed PHASE I of the Integrated IT Township & Auto Ancillary Park by M/s. Bengal Shriram Hi Tech City Private Limited at Uttarpara, Dist. - Hooghly, West-Bengal

The proposal has been examined and processed in accordance with EIA Notification, 2006. It is noted that the proposed proposal is for construction of an Integrated IT Township & Auto Ancillary Park. The proposed project involves development of IT-ITES Park, Auto Ancillary Park and an Integrated Township comprising of Residential Apartments, Town Houses, EWS Housing, Retail Centre, School, Hotel, Hospitality & Convention Centre, Club House, Transportation Hub & other Civic Amenities (excluding the proposal of Hospital and LPG storage facility).

The township is proposed to be developed in phases. The proposed PHASE I shall consist of 3 nos. of Residential parcels (including internal roads), main arterial road and water body (3.99 acre).

PHASE I					
Parcel	Building profile	No. of dwelling units	Residential Land area (acres)	Total Built up Area (sq. ft.)	No. of Car Parking
I/I	4 x G+12 storied	336	3.24	300428.51	182
I/II	5 x G+12 storied	408	4.42	423262.65	277
I/III	4 x G+12 storied	336	3.38	345077.05	206
Total		1080	11.04	1068768.22	665

This environmental clearance is applicable for Phase-I. It is noted that the salient features of the (Phase-I) of the project, for which Environmental clearance has been considered are as follows :

Land Area	(i) Residential area (including internal road area of 1.86 acres) : 11.04 acres (ii) Main Arterial Road area : 5.77 acres (iii) Water bodies area 3.99 acres
Expected Population	: 9400 persons
Total Water requirement	: 0.824 MLD (Operation stage, KMW&SA supply)

Conditions for Environmental Clearance for the proposed PHASE I of the Integrated IT Township & Auto Ancillary Park by M/s. Bengal Shriram Hi Tech City Private Limited at Uttarpara, Dist. - Hooghly, West Bengal.

Domestic Water requirement	: 0.729 MLD
Wastewater generated	: 0.583 MLD (to be treated in STP and reused for dual flushing, landscaping and car washing)
Stormwater discharge	: shall be made as per the conditions laid down by the Irrigation & Waterways Directorate, Govt. of West Bengal vide memo no. 416-1/I-4M-38/2011 dated 16.10.2014.
Solid waste disposal	: 3.50 TPD (to be disposed off through onsite compost plant and Uttarpara Kotrung Municipality)
Total Built-up Area	: 1068768.22 sq. ft. (99290.99 sqm.)
Ground Coverage	: 2.09 acres (2.89% of the ground coverage for entire project)
Landscaped Green Area	: 5.07 acres (4.45% of the landscaped green area for entire project) Exclusive tree plantation area should be atleast 20% for entire project.
Green Area	: 2.35 acres
Total No. of plantation to be done	: 700 nos.
Softscape area (car parking)	: 2.73 acres
Net Paved Area	: The project should be so designed in PHASE I that the stipulations regarding area restrictions for entire project as well as phase wise development are not violated under any circumstances. The net paved area for the entire project shall not exceed 25% of total land area.
Internal walkway & parking	: 4.43 acres (30% of the internal walkway & parking for entire project)
Roads	: 5.77 acres (9.10% of the roads for entire project)
Service Area	: 1.33 acres (6.7% of the service area for entire project)
Water bodies to be created in Phase I	: 3.99 acres (out of 30 acres of water bodies to be created as per recommendation of the Fisheries Department, Government of West Bengal for the entire township project)
No. of Parking Spaces proposed	: 665
Total Energy Demand	: 3.56 MVA, WBSEDCL. Atleast 2% of total power requirement should be made from solar power.
Backup Power	: DG Sets (6x250 KVA)

State Level Environment Impact Assessment Authority (SEIAA), examined the proposal and also perused recommendations of the State Level Expert Appraisal Committee (SEAC). After due consideration of the project proposal, and after considering the recommendations of the State Level Expert Appraisal Committee (SEAC), the State Level Environment Impact Assessment Authority accords Environmental Clearance to the project as per provisions of the EIA notification no. S.O. 1533 (E) dt. 14th September, 2006 of Ministry of Environment & Forests, GOI, subject to strict compliance of terms and conditions as mentioned below :-

Part A – SPECIFIC CONDITIONS

I. Construction Phase

Facility of labourers during construction: -

- i. Provision of drinking water, wastewater disposal and solid waste management should be ensured for labour camps. Water usage during construction should be optimised to avoid any wastage.
- ii. Proper sanitation facilities should be provided for construction workers to ensure environmental sanitation. Sewage generated from the areas occupied by the construction labourers have to be directed into the existing sewage drain of the area. In case of non availability of the sewer system, an onsite treatment system has to be provided.
- iii. Health and safety of the workers should be ensured during construction. Personnel protective equipment like helmets, earmuffs, earplugs etc. should be provided to the workers. For vibration control damped tools must be used and the number of hours that a worker uses them must be limited.

Steps to avoid disturbance during construction:-

- i. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site. Adequate erosion and sediment control measures to be adopted before ensuing construction activities.
- ii. Disposal of muck including excavated material during construction phase should not create any adverse effects on the neighbouring communities and disposed off taking the necessary precautions for general safety and health aspects.
- iii. Diesel generator sets during construction phase should have acoustic enclosures and should conform to E(P) Rules prescribed for air and noise emission standards.
- iv. Vehicles / equipment deployed during construction phase should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- v. Ambient noise levels should conform to residential standards both during day and night. Only limited necessary construction should be done during nighttime. Fortnightly monitoring of ambient air quality (SPM, SO₂ and NO_x) and equivalent noise levels should be ensured during construction phase.
- vi. Construction spoils including bituminous material and other hazardous materials including oil from construction equipments must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water. If necessary, oil trap should be installed where there is deployment of heavy machineries.
- vii. Regular supervision of the above and other measures should be in place all through the construction phase so as to avoid disturbance to the surroundings.
- viii. The proponent must ensure that no driven piles shall be proposed for this project.
- ix. 15m-screen and adequate sprinkler arrangement shall be provided. Care should be taken to keep all material storages adequately covered and contained so that they are not exposed to winds.
- x. Loading and unloading operations should not be carried out in open areas.
- xi. Use of Ready-Mix concrete is recommended for this project.
- xii. Adequate measures to be adopted to avoid wastage of water for curing of concrete structures.
- xiii. Adequate mitigative measures should be adopted to control dust emissions, noise and vibrations from construction activities. Vehicles and construction machineries should be properly maintained. Vehicles should conform to Pollution under control (PUC) norms.
- xiv. Locally available materials with less transportation cost should be used preferably.
- xv. Promotion of use of cleaner fuel and fuel quality improvement should be done. Excessive energy consumption and fuel usage should be avoided.
- xvi. Accumulation/stagnation of water should be avoided to ensure vector control.



Selection of materials for better energy efficiency:-

- i. Use of energy efficient construction materials should be ensured to achieve the desired thermal comfort.
- ii. Design layout should ensure adequate solar access and ventilation. Proper planning and window design for daylight integration should be considered.
- iii. Fly Ash is to be used for construction as per Notification No. S.O. 763(E) dated 14.09.1999 amended vide Notification No. S.O. 979(E) dated 27.8.2003 and S.O. 2804(E) dated 03.11.2009 of the Ministry of Environment & Forests, Govt. of India.
- iv. Construction should conform to the requirements of local seismic regulations. The project proponent should obtain permission for the plans and designs including structural design, standard and specifications from concerned authority.
- v. Construction technologies that require less material and possess high strength should be adopted. Materials with low embodied energy and high strength should be used preferably.
- vi. Use of alternate building materials and alternate construction techniques should be considered apart from the conventional materials and methods. Use of hollow unit masonry should be considered.
- vii. Use of energy efficient lighting systems e.g. High Pressure Sodium Vapour (HPSV) Lamps, LED etc. should be promoted. Solar energy should be used for outdoor lighting, approx. 20% of street lights should be based on solar energy.
- viii. Passive solar cooling to be incorporated in building design. Buildings should be oriented for ensuring natural ventilation and daylighting.
- ix. Proper insulation of roof should be provided to achieve desired thermal comfort. Use of light coloured, reflective roofs having an SRI (solar reflectance index) of 50% or more should be incorporated.
- x. Use of high albedo or reflective pavements to keep parking lots, pavements and inside roads cool should be incorporated.
- xi. Guidelines to the occupants should include usage efficiency measures such as energy efficient lighting and water efficient system.
- xii. Reduce hard paving-onsite (open area surrounding building premises) and/or provide shade on hard paved surfaces to minimize heat island effect and imperviousness of the site.
- xiii. Adequate open space, greenery and water bodies to be provided as per rules.
- xiv. Any proposed building with air-conditioning facility should follow the norms proposed in the ECBC regulations framed by the Bureau of Energy Efficiency. Chillers should be CFC & HCFC free.
- xv. Restrict the use of glazed surface as per National Building Code 2005.

Water Body Conservation:-

- i. The water bodies within the project area shall be maintained in conformity with the conditions stipulated by the L&LR Department and the Fisheries Department, GoWB.
- ii. The total water body measuring 30 acres shall be created within the entire project area as per the condition laid down by the Fisheries Department, Govt. of West Bengal vide memo no. 2463-Fish/C-III/2M-36/2008 dated 10.12.2008 and memo no. 214-Fish/C-III/2M-36/2008 dated 30.01.2009 as well as Order dated 13.09.2006 of the Department of Land & Land Reforms, Govt. of West Bengal.
- iii. As proposed, water bodies to be created in Phase I is 3.99 acres (volume 25853.16 cum). The proponent should not change the land characteristics without prior concurrence of Fisheries Department and Department of Land & Land Reforms, Govt. of West Bengal.
- iv. The water bodies should not be lined and no embankments should be cemented. The water bodies are to be kept in natural conditions without disturbing the ecological habitat.
- v. No water bodies to be filled up or reshaped without prior permission from the competent authority.



Conditions for Environmental Clearance for the proposed PHASE I of the Integrated IT Township & Auto Ancillary Park by M/s. Bengal Shriram Hi Tech City Private Limited at Uttarpara, Dist. - Hooghly, West Bengal.

Plantation Proposal:-

- i. The unit should strictly abide by The West Bengal Trees (Protection and Conservation in Non-Forest Areas) Rules, 2007.
- ii. No trees can be felled without prior permission from the Tree Cutting Authority constituted as per the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 and subsequent rules.
- iii. Creation of adequate Green belt and buffer zones should be considered to ensure dust interception and control of noise pollution
- iv. The proponent should plant atleast 700 trees in Phase -I area. The landscape planning should include plantation of native species. The species with heavy foliage, broad leaves and wide canopy cover are desirable. Water intensive and/or invasive species should not be used for landscaping. Indicative list of species is given at Annexure-I.

Water supply :-

- i. Water requirement during construction phase shall be met from KMW&SA supply. Ground water should not be abstracted without prior permission of the concerned municipality as well as the competent authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.

Sewage Treatment Plant:-

- i. Wastewater shall be treated in suitably designed STP.

Stormwater Management & Mitigation of Heat Island Effect :-

- i. Imperviousness of the site shall not exceed the NBC (National Building Code 2005) standards for imperviousness factor applicable to different types of area.
- ii. Total paved area of site under parking, roads, paths or any other use should not exceed 25% of the site area.
- iii. Minimum 50% of paved area on site should have pervious paving or shaded under vegetation or topped with finish having solar reflectance of 0.5 or higher.
- iv. Adequate stormwater holding and drainage network to be designed for the project without disturbing the surrounding settlements. Storm water management plan should be implemented so as to prevent sudden discharge of excessive volumes of storm water to the receiving waters thus reducing the shock load on the drainage system and impact on receiving water body.
- v. The stormwater discharge shall be made as per the conditions laid down by the Irrigation & Waterways Directorate, Govt. of West Bengal vide memo no. 416-1/I-4M-38/2011 dated 16.10.2014.
- vi. Disruption of the natural hydrology of the site should be minimised by reducing impervious cover, increasing on site infiltration and managing storm water run off.
- vii. Heat island effect should be minimized by use of shading or reflective surfaces, mainly the surfaces that contribute to the heat island effect i.e. streets, sidewalks, parking lots and buildings.
- viii. Use of smaller building footprint, pervious paving, underground parking, green roofs, bioswales / vegetated filter strips etc. may be considered. Clustering the development together to reduce the paved surface required for roads and sidewalks, is required to minimise impervious surfaces.

Rain Water Harvesting Scheme:-

- i. The proponent must follow the Rainwater Harvesting Guidelines of the State Expert Appraisal Committee (SEAC) available in the website (<http://www.wbpcb.gov.in>).
- ii. The proponent must collect rainwater from roof-top catchments and reuse for various purposes after necessary cleaning. Water bodies may be created and used for storing rain water. Adequate retention time and storage provisions should be provided for harvesting rainwater.
- iii. The sub-surface recharge proposal including the design of recharge structure and location of recharge structure should be submitted before the State Expert Appraisal Committee for consideration. The total

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quantity of the rainwater which would be harvested, including surface storage and sub-surface recharge, should also be mentioned in the proposal. The proponent should not attempt for recharging of aquifer without prior permission from the competent authority.

iv. Adequate water storage for firefighting should be provided as per norms.

Municipal Solid Waste Management :-

i. Adequate provision shall be made for storage of solid waste and adequate means of access shall be provided. Space should be kept reserved for waste storage, collection etc. in site planning and architectural designs.

Transport Management: -

- i. Both internal and external traffic planning and management should be adequate to ensure uninterrupted traffic movement in the area during construction as well as operation phase.
- ii. The design of service road and the entry and exit from the project area should conform to the norms & standards of competent authority for traffic management. Bell mouth type arrangement should be made at the entry & exit. Proper traffic management plan should be adopted in consultation with Traffic authorities and P.W. (Roads) Department, GoWB.
- iii. As proposed, the existing roads should be widened and strengthened, new link roads should be constructed and maintained by the project proponent.
- iv. As proposed, the low level bridge over Dankuni Canal should be constructed and maintained by the project proponent in compliance with the conditions laid down by the Irrigation & Waterways Directorate, Govt. of West Bengal vide memo no. 86-1/I-4M-24/2008 dated 26.12.2008.

Others:-

- i. All mandatory approvals and permission as required from Director of Explosives, Fire Department etc. should be obtained.
- ii. Provision of Effective Controls and Building Management Systems such as Automatic Fire Alarm and Fire Detection and Suppression System, Building Automation System for Energy Conservation, Management Information Systems etc. must be ensured, wherever applicable.
- iii. Automatic lighting control, occupancy sensors, heat exchanger, high efficiency chillers etc. should be provided for energy conservation.
- iv. Efficient management of indoor air quality must be ensured for health and safety of the users.
- v. Adequate measures to be adopted for water conservation during construction and operation stage. Use of efficient irrigation equipment, evaporative cooling unit in air-conditioning system etc should be considered.
- vi. Rest room facilities should be provided for service population.
- vii. Provisions should be kept for the integration of solar water heating system.
- viii. Adequate access to fire tenders should be provided.
- ix. CO monitoring facility with automatic alarm should be provided at basement car parking, if any.

II. Operation Phase

Water supply :-

- i. Water requirement during operation phase shall be met from KMW&SA supply as per memo no. 1W-15/2008/2023 dated 15.10.2008 of KMW&SA. Ground water should not be abstracted without prior permission of the concerned municipality as well as the competent authority as per the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005.
- ii. Water meter conforming to ISO standards should be installed at the inlet point of water uptake to monitor the daily water consumption and records to be maintained.
- iii. Use of water efficient devices / fixtures and appliances should be promoted.



Conditions for Environmental Clearance for the proposed PHASE I of the Integrated IT Township & Auto Ancillary Park by M/s. Bengal Shriram Hi Tech City Private Limited at Uttarpara, Dist. - Hooghly, West Bengal.

iv. The proponent must practice rainwater harvesting on regular basis.

Sewage Treatment Plant:-

i. Wastewater shall be treated in STP. Treated waste water shall be reused for flushing, car washing, landscaping etc. and rest will be discharged to KMDA Khal. Water meter should be installed at the inlet point and outlet point of STP.

Emission from Diesel Generator Set: -

i. Noise barriers will be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. Diesel generator sets should be provided with integral acoustic enclosure at the manufacturing stage itself as per CPCB norms.

ii. The stack height and emissions from D.G. sets should conform to the norms of Central Pollution Control Board. The certification of space design for DG sets should be done by competent authority.

Ensure Energy Efficiency:-

i. Use of energy efficient construction materials to achieve the desired thermal comfort should be incorporated. The desired level of R and U factors must be achieved. U factor for the top roof should not exceed 0.4 Watt/sq.m/degree centigrade with appropriate modifications of specifications and building technologies. The provisions of National Building Code 2005 should be strictly followed.

ii. Energy conservation measures should be implemented as proposed.

iii. Use of energy efficient electrical systems should be promoted. High efficiency lamps with electronic ballasts should be used.

iv. Energy efficient Motors and properly rated Transformers should be installed. Manufacturer's certificate to this effect shall be obtained and kept on record. Back up power supply should be based on cleaner fuel.

v. The power cabling shall be adequately sized as to maintain the distribution losses not to exceed 1% of the total power usage. Record of transmission losses shall be maintained. The proponent shall install permanent electrical metering to record demand (kVA), energy (kWh) and total power factor.

vi. The project proponent should resort to solar energy at least for street lighting and water heating.

vii. At least 2% of total power requirement should be made from solar power.

viii. Energy Audits should be conducted on a regular basis.

Transport Management: -

i. Use of public mode of transportation should be promoted. Use of the least polluting type of transportation should be promoted. Adequate parking space should be provided as per norms.

ii. Pathways should be covered or shadowed by tree canopy as far as practicable. Transport system should be such that traffic will be calm in neighbourhoods. Traffic within the project site should be restricted by regulation.

iii. Adequate vertical and horizontal clearances of overhead electric power and telecommunication lines should be provided. Guard cradle or screen should be provided for electrical power lines carrying voltage exceeding 110 volts while crossing the road. The cradle should extend desirably over the full right-of-way.

iv. The traffic movement within the project area should be controlled so as to restrict the impact on ambient air quality at a minimum level. Monitoring of ambient air quality should be carried out at regular intervals.

Solid Waste Management:-

i. The proponent should abide by the Municipal Solid Wastes (Management and Handling) Rules, 2000. The proponent must develop the Solid Waste Management and Disposal Scheme ensuring storage and segregation of biodegradable and non-biodegradable wastes. The solid waste is to be disposed off in consultation with Uttarpara Kotrung Municipality as per memo no. 4/2198 dated 05.11.2008 of Uttarpara Kotrung Municipality.

- ii. The proponent must install on-site compost plant for treatment of biodegradable fraction of Municipal Solid Waste and will be incorporated in the building layout plan. Sufficient space for installation of on-site compost plant should be provided and operation of the compost plant considering full occupancy of the apartments i.e the capacity of garbage disposal unit should be selected accordingly.
- iii. The handling agency should also take care of the recyclable wastes like plastic, paper board, glass etc. and also inert materials in case the respective municipal authorities want to avoid any kind of wastes from the housing complex.
- iv. The proponent should have sufficient area for horticulture where the compost generated can be used as fertilizer and soil supplement and also have arrangement for sale of excess quantity of compost.
- v. Provision for treatment of leachate generation and odour control in on-site compost plant should be made.
- vi. The proponent should provide different coloured bins for different categories of waste and ensure complete segregation of biodegradable and non-biodegradable wastes. The solid waste from different collection and storage bins should be finally collected at transfer stations. Further segregation will be done at transfer stations to collect recyclables such as plastic, polythene, glass, metals, textiles, rubbers, leathers, paper etc. Separate compartments shall be provided for each type of recyclables.
- vii. The proponent should abide by the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. Collection and storage of hazardous wastes during Pre-construction and Post-construction activity should be planned properly. The expected hazardous wastes should be disposed off separately as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
- viii. Spent oil from DG Sets should be stored in HDPE drums in isolated covered facility and disposed off as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008. Spent oil from DG Sets should be disposed off through registered recyclers only.

E-Waste Management:-

- i. Various types of electrical and electronic wastes generated in the buildings, which includes PC, Xerox machine components etc. should be collected separately for transportation to the authorized recyclers approved by the State / Central Pollution Control Boards. There should also be provision for storage of these wastes in the building before transportation. The e-waste collected should be processed in authorized recycling unit. The proponent should abide by the Direction issued by the Department of Environment, Government of West Bengal, vide No. EN/2348/T-IV-3/003/2009 dated 09.09.2009.

Others :-

- i. The implementation of Environmental Management Plan should be carried out, as proposed. Regular monitoring should be carried out during construction and operation phases.
- ii. The project proponent should provide guidelines to the users to ensure conservation of energy and water. In-house environmental awareness campaigns should be carried out at regular intervals to ensure environmental protection.
- iii. Firefighting systems should be designed in compliance with the WBFS and NBC norms. Preventive measures should be adopted for Risk & Disaster Management as per the provisions of the National Building Code 2005.
- iv. The proponent should abide by the Direction issued by the Department of Environment, Government of West Bengal, vide No. EN/3170/T-IV-7/001/2009 dated 10.12.2009.
- v. The Corporate Social Responsibility Plan with specific financial commitment should be implemented for the proposed project. At least 2% of the total project cost should be utilized for Corporate Social Responsibility programmes.
- vi. Environmental Management Information System shall be maintained properly.

Part-B GENERAL CONDITIONS

- i. This Environmental Clearance is recommended for PHASE I of the proposed project only. The conditions proposed for obtaining environmental clearance are without any prejudice to Orders issued by any Court of Law in the country.



- ii. The Environmental Clearance is recommended subject to compliance of condition(s) laid down by the Irrigation & Waterways Directorate issued vide Memo No. 416-I/1-4M-38/2011 dated 16.10.2014.
- iii. The unit should abide by the Terms and Conditions of the agreement / approval of different statutory authorities (L&LR Department, Irrigation Department, Fisheries Department, KMW&SA, Uttarpara Kotrung Municipality, Traffic Authorities, P.W. (Roads) Department and others, if any.)
- iv. The environmental clearance accorded shall be valid for a period of 5 years for the proposed project.
- v. Prior Consent-to-Establish (NOC) for the proposed project must be obtained from WBPCB by the proponent. All other statutory clearances should be obtained by project proponent from the competent authorities.
- vi. The proponent should maintain a display board at the site, providing detailed information on the salient features of the proposed project.
- vii. The environmental safeguards contained in the EMP report should be implemented in letter and spirit.
- viii. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- ix. Provision should be made for the supply of kerosene or cooking gas to the labourers during construction phase. All the labourers to be engaged for construction works should be screened for health and adequately treated before issue of work permits.
- x. The project proponent should make financial provision in the total budget of the project for implementation of the suggested safeguard measures.
- xi. Six monthly monitoring reports should be submitted to the West Bengal Pollution Control Board, who would be monitoring the implementation of environmental safeguards and should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents should also be forwarded to the SEIAA, West Bengal.
- xii. In case of any violation of the conditions laid down in this Environmental Clearance, Section 16 of The Environment (Protection) Act, 1986, will be applicable. In case of any change(s) in the scope of the project, the project would require a fresh appraisal by the SEIAA, West Bengal.
- xiii. The State Level Environment Impact Assessment Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time-bound and satisfactory manner.
- xiv. The Project Proponent should inform the public that the proposed project has been accorded environmental clearance by the SEIAA, West Bengal and copies of the clearance letter are available with the State Pollution Control Board / Committee and may also be seen at website of the SEIAA, West Bengal (<http://enviswb.gov.in>). This should be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned.
- xv. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Civil Aviation Department (if required) etc. shall be obtained by project proponents from the competent authorities.
- xvi. Provision for incorporation of appropriate conditions in the Sale Agreement / Deed, for ensuring sustained Operation and Maintenance (O&M) of the common facilities (Rainwater harvesting system, Solid waste management system, Solar street lights etc.) even after transfer of ownership of the project, should be made in explicit and transparent manner.
- xvii. The above stipulations would be enforced along with those under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Wastes (Management, Handling and Transboundary Movement)

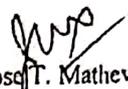


Conditions for Environmental Clearance for the proposed PHASE I of the Integrated IT Township & Auto Ancillary Park by M/s. Bengal Shriram Hi Tech City Private Limited at Uttarpara, Dist. - Hooghly, West Bengal.

Rules, 2008, the Public Liability Insurance Act, 1991, the Environment Impact Assessment Notification 2006 and their amendments.

xviii. The contact details of the proponent and the name of the consultant are given below -

Name of the Contact person with Designation	Mr. Debasish Som, IAS (Retd.), Chief Executive Officer
Address	EN-32, 1 st Floor, Sector V, Salt Lake City, Kolkata-700091.
Telephone Number, Fax Number	+91 33 4001 5340/3246 5340, +91 33 2357 4433
Name of the Consultant	M/s. Ghosh Bose & Associates Pvt. Ltd.


(Dr. Jose T. Mathew)
Chief Environment Officer &
Member Secretary, SEIAA

Date : 01 / 04 /2015

No.843 /EN/T-II-1/014/2008 /1(4)

Copy forwarded to :-

1. Secretary, SEAC & M.S. WBPCB
2. Monitoring Cell, Department of Environment, Government of West Bengal.
3. Officer-in-Charge, Regional Office (Eastern Zone), Ministry of Environment & Forests, Government of India, A-3, Chandrashekharpur, Bhubaneswar - 751 023, Orissa.
4. Guard file / Record file.

Sd/-
(Dr. Jose T. Mathew)
Chief Environment Officer &
Member Secretary, SEIAA

Conditions for Environmental Clearance for the proposed PHASE I of the Integrated IT Township & Auto Ancillary Park by M/s. Bengal Shriram Hi Tech City Private Limited at Uttarpara, Dist. - Hooghly, West Bengal.

Annexure 5

LIST OF TREES PROPOSED FOR PLANTATION

Annexure - I

Sl. No.	BOTANICAL NAME	COMMON NAME	QUANTITY
1.	<i>Delonix regia</i>	Gulmohor	75
2.	<i>Swietenia mahagony</i>	Mahagony	40
3.	<i>Anthocephalus cadamba</i>	Kadam	40
4.	<i>Artocarpus heterophyllus</i>	Kathal	75
5.	<i>Mangifera indica</i>	Mango	40
6.	<i>Azadirachta indica</i>	Neem	40
7.	<i>Syzygium cumini</i>	Jamun	40
8.	<i>Alstonia scholaris</i>	Chhatim	75
9.	<i>Butea monosperma</i>	Palash	50
10.	<i>Saraca asoca</i>	Ashoka	75
11.	<i>Cassia fistula</i>	Amaltas	75
12.	<i>Lagerstroemia speciosa</i>	Jarul	75
		TOTAL	700

ANNEXURE- II
COPY OF CTE GRANTED

CP-472

**Kolkata
Metropolitan
Development
Authority**No. 217/KMDA/SPU/I-5/09/SW

Dated: 08 - 01-2018

From : **The Director (In-Charge),**
Statutory Planning Unit. KMDA.To : **The Chief Executive Officer**
Bengal Shriram Hi-Tech City Pvt. Ltd.
37/2, 7th floor, Victoria Park, Sector- V,
Salt Lake City. Kolkata - 700 091.Sub : **'Approval' of New Master Plan (314.03 Acres) for Integrated I.T Township and Auto Ancillary Park at Uttarpara, Hooghly.**Ref: Your letter no. BS/OPS/KMDA/17-18/027 dated 13/09/2017
letter no. BS/OPS/KMDA/17-18/076 dated 15-12-17
letter no. 208/KMDA/SPU/I-5/09/SW dated 18/12/17
letter no. BS/OPS/KMDA/17-18/078 dated 26-12-2017

Sir,

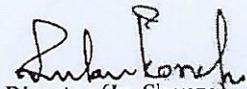
I am directed to inform you that the designated Single Window Committee in its 6th meeting held on 04/01/18 has reconsidered and approved the 'New Master Plan' proposed for Integrated I.T. Township and Auto Ancillary Park at Uttarpara, Hooghly District on site area of 314.03 acres.

The compliance of the final clearance of MoEF and direction/s of other Govt. departments (as may be applicable from time to time) would be mandatory in respect of the aforesaid Master Plan during its course of implementation.

The 'Sanction Fees' as per provisions of WB Municipal Rules in respect of the approved 'New Master Plan' would be intimated on receipt of final clearance of MoEF&CC.

Thanking You.

Yours faithfully,


Director (In-Charge), 08/01/2018
SPU/ KMDA

F.No.21-181/2017-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 12th June, 2018

To,

M/s Bengal Shriram Hi-Tech City Private Limited
EN-32, 1st Floor, Sector-V, Slat Lake City,
Kolkata - 700091 (West Bengal)
E Mail: vishal.mangal@shriramproperties.com

Subject: Proposed "Shriram Grand City" at village Uttarpara, District Hoogly, West Bengal by M/s Bengal Shriram Hi-Tech City Private Limited - Environmental Clearance reg.

Sir,

This has reference to your online proposal No. IAWB/NCP/64951/2017 dated 15th November, 2017, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Proposed "Shriram Grand City" at village Uttarpara, District Hoogly, West Bengal promoted by M/s Bengal Shriram Hi-Tech City Private Limited, was considered by the Expert Appraisal Committee (Infra-2) in its 26th meeting held on 14-15 December, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

- (i) The project will be located at Latitude- 22°41'37.89"N and longitude- 88°19'58.41"E.
- (ii) The project is a new project. The proposed Project Shriram Grand City at Uttarpara, District-Hooghly, West Bengal will be developed by M/s Bengal Shriram Hitech City Pvt. Ltd. Provisional Environmental Clearance was granted to the project by the SEAC, West Bengal, vide letter No. 40-2N-36/2008 (E) dated 19.01.2009 for plot area 12,70,850.0 sqm (314.0 Acres) and Built up Area of 24,91,918.36 sqm. The permission for development & Sanction of building Plan for Phase-I of the Mix-use development project was taken from KMDA for built up area 99,290.99 sqm on 30.11.2010.
- (iii) The Environmental Clearance was granted by SEIAA, West Bengal vide letter No. 843/EN/T-II-I/014/2008 dated 01.04.2015 for construction of Phase I of Shriram Grand City for built up area of 99,290.99 sqm and plot area 60,823.404 sqm (11.04 Acre for residential Parcel & 3.99 Acre for water body) for Phase I.
- (iv) The permission for development & Sanction of building Plan for Phase-I of the Mix-use development project was again taken from KMDA for built up area 1,89,256.78 sqm on 60,823.404 sqm (11.04 Acre for residential Parcel & 3.99 Acre for water body) dated 23.11.2016.
- (v) Again, due to change in planning, the project proponent is applying for the Environmental Clearance for total plot area of 12,70,884.0 (314.0 Acres

including Phase I) and built-up area of the project will be 31,43,536 sqm. The project will be comprising of various activities i.e, Dwelling units, Retail, Shopping Complex, Hospital, Hotel, Mall, IT/IT offices, School, College, Recreational and Automotive Ancillary Industry.

- (vi) The green belt development area will be kept as 3,29,009.4 sqm (25.88%). Maximum no. of floors will be G+20 for the project and maximum height of building will be 76 m. Total population of the project will be 219626 Nos.
- (vii) The total water requirement of the project will be 22426 KLD. The source of water will be Kolkata Metropolitan Water and Sanitation Authority (KMWS&SA). The total waste water generation will be 18086 KLD (18.08 MLD). The waste water shall be treated through the Sewage Treatment Plant (STP) of combined capacity 22.0 MLD. 9613 KLD of treated water will be reused in flushing, gardening, DG Cooling, HVAC Cooling & Misc. 7569 KLD of treated water from STP shall be discharge to the Sewer line. As the water table of the proposed project is very high therefore, total 7 No. of RWH tanks and water body (30.1 Acre) are proposed for storm water recharging to ground.
- (viii) Solid waste generation from the proposed project will be 73971 Kg/day. From the proposed project the biodegradable waste (51780 Kg/ day) shall be treated in Solid waste treatment plant proposed within the project, recyclable waste generated (18493 Kg/day) and Plastic waste (3698 Kg/day) will be handed over to authorized recycler, biomedical waste generated with hospital proposed in the project will be (150 Kg/day) shall be sent to CBMWTF and Used Oil of 120 lit/month shall be collected in leak proof containers at isolated place and then it will be given to approved recycler. E- Waste of 10-12 kg/ month will be collected and given to approved recycler.
- (ix) The total power requirement will be 230 MVA which will be provided by West Bengal State Electricity Distribution Company Limited. 140 no of D.G. Set of various capacities shall be installed & the D.G. sets shall be kept acoustically enclosed & installed with anti-vibration pads and will be used during Power failure only. Hence, to avoid the emissions, stack height of 6 m above roof level for each D.G. sets shall be installed to reduce the air emissions, meeting all the norms prescribed by CPCB.
- (x) As the water table of the proposed project is very high therefore, total 7 No. of RWH tanks and water body (30.1 Acre) are proposed for storm water recharging to ground.
- (xi) Adequate parking provision shall be provided in the project of 29823 ECS (for Residential-22698 ECS & Commercial-7125) as Surface parking.
- (xii) Energy Conservation measures:
- Usage of energy efficient Lifts (VVVF Non-gear lifts).
 - Usage of energy efficient / load sharing DG sets to save 10% energy.
 - Providing solar power by PV panels.
 - Providing LED Lamps instead of fluorescent lamps for common area.
 - Providing LED lamp instead of HPSV /Metal halide lamps for street lighting.
 - Providing LED Lamps instead of T-8 lamps for Basement lighting and going with electronic ballast instead of copper ballast.
 - Use of energy efficient Motor By replacing the energy efficient motor class 2 to class 1.

- (xiii) No Eco-sensitive area lies within 10 km radius.
- (xiv) There is no court case pending against the project but 1 (one) pending Public Interest Litigation relating to Project. A writ petition in the nature of a Public Interest Litigation (PIL) W.P. No. 27996 (W) of 2016 is pending in the High Court at Calcutta, Constitutional Writ Jurisdiction, Appellate Side.
- (xv) The project was granted Standard ToR by MoEFCC vide letter No. 21-181/2017-IA-III dated 20.07.2017.
- (xvi) Investment/Cost of the project is Rs. 6,200 Crores.
- (xvii) Employment potential: Labourers during construction phase 200 no. and about 24512 personnel as staff during operation phase.
- (xviii) Benefits of the project: It will increase Infrastructure of the area & will provide housing facility, educational facility, commercial area and open space with all other basic amenities to various classes of people. It will provide healthy, green & safe premises for living. People have more open and green spaces, bringing them closer to nature. People live, stay and recreate; and have immediate access to entertainment facilities in a single, spacious and secured area.

3. The project/activity is covered under item 8(b) i.e. 'Townships and Area Development Projects' of the Schedule to the EIA Notification, 2006.

4. The EAC, in its meeting held on 14-15 December, 2017, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Proposed "Shriram Grand City" at village Uttarpara, District Hoogly, West Bengal promoted by M/s Bengal Shriram Hi-Tech City Private Limited, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- (ii) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (iii) The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
- (iv) This clearance is subject to the final outcome/order of Hon'ble High Court at Calcutta in Public Interest Litigation (PIL) W.P. No. 27996 (W) of 2016.

Topography and natural Drainage

- (v) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

Water requirement, Conservation, rain water Harvesting, and Ground Water Recharge

- (vi) As proposed, fresh water requirement from Kolkata Metropolitan Water and Sanitation Authority (KMWSA) shall not exceed 12813 KLD.
- (vii) A certified report on the sources and availability of water from the local body supplying water along with the permission received by them for the same shall be submitted. This report shall specify the total annual water availability with the organization (local body), the quantity of water already committed to other development projects, the quantity of water committed for this project and the balance water available for distribution. This should be specified separately for ground water and surface water sources.
- (viii) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
- (ix) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- (x) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
- (xi) Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.
- (xii) Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- (xiii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xiv) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed 7 nos. of rain water storage tanks shall be provided.
- (xv) As proposed, no ground water shall be used during construction/ operation phase of the project.
- (xvi) Approval of the CGWA require before any dewatering for basements.

Solid Waste Management

- (xvii) The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
- (xviii) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xix) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.
- (xx) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (xxi) Hospital/Laboratory wastes shall be managed in accordance to the Bio-Medical Waste Management Rules, 2016.

Sewage Treatment Plant

- (xxii) Sewage shall be treated in the STP based on MBBR Technology with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for flushing, gardening, DG cooling & HVAC Cooling. Excess treated water shall be discharged to the Municipal sewer line.
- (xxiii) No sewage or untreated effluent water would be discharged through storm water drains.
- (xxiv) The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.
- (xxv) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

Energy

- (xxvi) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in

the building design. Wall, window, and roof u-values shall be as per ECBC specifications.

- (xxvii) Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
- (xxviii) Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher. Follow super ECBC requirement of ECBC 2017 and provide compliance report.
- (xxix) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
- (xxx) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.

Air Quality and Noise

- (xxxix) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting. Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.
- (xxxixii) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.

(xxxiii) The diesel generator sets to be used during construction phase shall be low sulphur diesel type and shall conform to Environmental (Protection) prescribed for air and noise emission standards.

(xxxiv) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.

(xxxv) For indoor air quality the ventilation provisions as per National Building Code of India.

(xxxvi) Ambient noise levels shall conform to residential standard both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.

Green Cover

(xxxvii) A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained. As proposed 3,29,009.4 sqm area shall be provided for green belt development.

Top Soil preservation and Reuse

(xxxviii) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

Transport

(xxxix) A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.

- Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.
- Traffic calming measures
- Proper design of entry and exit points.
- Parking norms as per local regulation

(xi) A detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly

validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.

- (xli) Internal Traffic management should be kept smooth by segregating traffic and parking lots for two wheelers, cars and buses and allowing only ambulances and other emergency services/vehicles to move beyond the parking. Separate pedestrian walk ways with no vehicle access should be provided for attendant movements. Battery operated internal transport arrangement from the parking lot to various departments should be provided.
- (xlii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.
- (xliii) Diesel and Petrol Driven Vehicles, except those carrying patients under emergency requirements shall not be allowed to move beyond the parking areas.

Environment management Plan

- (xliv) An environmental management plan (EMP) as prepared and submitted along with EIA Report shall be implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.

Others

- (xlv) Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xlvi) A First Aid Room shall be provided in the project both during construction and operations of the project.
- (xlvii) The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.
- (xlviii) As per the Ministry's Office Memorandum F.No.22-65/2017-IA.III dated 1st May 2018, the project proponent is required to prepare and implement Corporate Environment Responsibility (CER) Plan. As per the said O.M., funds @ 0.5% of the total project cost shall be earmarked for the activities proposed under CER. The activities proposed under CER shall be restricted to the affected area around the project.

PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Bhubaneswar who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Bhubaneswar.
- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Bhubaneswar.
- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were

received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
5. This issues with the approval of Competent Authority.


(Kushal Vashist)
Director

Copy to:

- 1) The Secretary (Environment), Environment and Forest Department, Government of West Bengal Poura Bhavan, 4th floor, FD-415/A, Sector-III, Bidhannagar, Kolkata - 700106.
- 2) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032.
- 3) The Addl. Principal Chief Conservator of Forests (Central), Ministry of Environment, Forests and Climate Change, Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar - 751023.
- 4) The Chairman, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block - L.A., Sector III, Salt Lake City, Calcutta-700 098.
- 5) Guard File/ Record File/ Notice Board.
- 6) MoEF&CC website.


(Kushal Vashist)
Director

IN THE HIGH COURT AT CALCUTTA
Constitutional Writ Jurisdiction
APPELLATE SIDE

Present:

The Hon'ble Acting Chief Justice Nishita Mhatre
&
The Hon'ble Justice Tapabrata Chakraborty

W.P. 7666 (W) of 2016
Society for Direct Initiative for Social & Health Action & Anr.
versus
The State of West Bengal & Ors.

For the Petitioners : *Mr. Jishnu Chowdhury,*
Mr. Supratim Laha,
Mr. Arnab Sardar,
Mr. Sumanta Biswas.

For the Respondent No.10 : *Mr. Siddhartha Banerjee.*

For the Respondent No.11 : *Mr. S.K. Kapur,*
Mr. Sanjib Kumar Mal,
Mr. Atanu Roy Chowdhury,
Mr. S. Majumdar,
Ms. N. Chatterjee.

For the Pollution Control Board : *Mr. N.C. Bihani,*
Ms. Anuradha Sengupta.

For the State : *Mr. Abhratosh Majumdar,*
Mr. Soumitra Mukherjee,
Mr. T.M. Siddique.

Hearing is concluded on : *02.12.2016.*

Judgment On : **23rd December, 2016.**

Tapabrata Chakraborty J. :

Society for Direct Initiative for Social & Health Action and Paribesh Academy have approached this Court through the instant public interest litigation challenging, inter alia, the illegal attempt on the part of the private respondent no.11 to fill up substantial portions of a large wetland area located in the Hindustan Motors area in Uttarpara Municipality and Kanaipur Gram Panchayat.

Records reveal that an interim order was passed on 6th May, 2016 directing the State respondents and also the High Power Committee constituted by the State to keep vigil whether the water bodies are closed without adhering to the procedure. The Court also directed the parties to exchange their affidavits. Pursuant to such direction affidavits have also been exchanged by the parties.

Mr. Jishnu Chowdhury, learned advocate appearing for the petitioners submits that the petitioners are concerned with environmental protection and they are aggrieved on account of the illegal attempts on the part of the respondent no.11 to fill up water bodies. Such illegalities were noted by the Assistant Director of Fisheries and he filed a substantive report before the Director of Fisheries on 15th April, 2008 categorically stating that water areas in ward Nos.22 and 24 within the jurisdiction of Uttarpara-Kotrung Municipality are being attempted to be filled up by the respondent no.11 with fly ash. The said officer also lodged a complaint on 7th July, 2008 before the respondent no.9 against a representative of the

respondent no.11 for violation of Section 17A of the West Bengal Inland Fisheries Act, 1994. Upon consideration of a further complaint lodged against the respondent no.11, the Chief Law Officer of the West Bengal Pollution Control Board by a memorandum dated 29th June, 2009 reiterated that the respondent no.11 should not start any construction or fill up any water body without prior permission of the appropriate authority. In the backdrop of the said facts a Forum for Human Legal & Economical Rights, Bansdroni & Ors. approached this Court was earlier through a writ petition being W.P. No.606 (W) of 2011 and upon being satisfied that there was an attempt on the part of the respondents to illegally fill up various water bodies, this Court by an order dated 3rd February, 2012 directed the State to constitute a High Power Committee (hereinafter referred to as HPC) to examine the specific grievances as well as to formulate a policy so that there may not be any occasion for future grievances. Pursuant to such direction the HPC was constituted and upon conducting inspections HPC recommended various steps to be taken by the State Government for protecting the water bodies within the State of West Bengal and the government was also directed to form a timeframe for implementation of its recommendations. Notwithstanding such recommendation of remedial measures, the wetlands and water bodies already filled up were not restored. In the midst thereof, the petitioners' came to learn that a State Level Expert Appraisal Committee (hereinafter referred to as SEAC) by an order dated 21st March, 2015 had allowed the respondent no.11 to resume its construction by filling up the water bodies within its Integrated IT

Township & Auto Ancillary Park (hereinafter referred to as the said project) and that the State Level Environment Impact Assessment Authority (hereinafter referred to as SEIAA) by its order dated 25th March, 2015 had granted clearance to the said respondent no.1 to resume its construction work. Aggrieved by such directives the petitioner submitted representations ventilating their grievances but the same were not attended to.

He further submits that both SEAC and SEIAA casually ignored the recommendations made by HPC and allowed the respondent no.11 to resume its constructional work. The clearance has been granted without defining the location of or the area covered by Phase I of the said project. Had the members of the SEAC and SEIAA applied their minds properly to the exact location of the project site seeking clearance then the site would have been defined clearly in the minutes. The recommendation and the clearance granted are absolutely discrepant which create avenues for the respondent no.11 to fill up water bodies indiscriminately.

He further contends that the respondent no.11, in connivance with the State authorities, are attempting to fill up the water bodies in a most illegal and malafide manner and unless such attempt is arrested through issuance of necessary direction by this Court, the people of the locality would suffer severe environmental hazards.

Drawing the attention of this Court to the reports of SEAC and SEIAA, the learned Government Pleader appearing for the State respondents submits that upon due consideration of all the records and upon conducting inspection permission has been granted to the

respondent no.11 by the competent authority to commence work pertaining to Phase-I of the proposed project subject to prior compliance of the conditions laid down by the Irrigation and Waterways Directorate. Upon considering such recommendation of SEAC, the proposal was approved by SEIAA for environmental clearance with the additional condition that the project proponent will plant at least 250 recommended trees in the plantation area.

He further submits that the SEAC is a body constituted of experts in different fields of environment and that SEIAA takes its decision based on the recommendation of SEAC. It would be explicit from the report of SEAC that the quantum of water bodies permitted to be filled up measures 3.84 acres and the quantum of water bodies to be created in Phase-I in lieu thereof shall be 3.99 acres and that as such the allegation to the effect that the respondent no.11 is attempting to fill up all the existing water bodies is unfounded.

He further contends that Hindustan Motors Limited (hereinafter referred to as HML) was in possession of about 314 acres of land and as the financial condition of HML was stressed, a scheme was formulated and a decision was taken to sell 314 acres of land with a condition that within the said area, 30 acres of water bodies would have to be created. On the basis of such condition the said 314 acres of land was purchased by the respondent no.11 and only Phase-I of the said project out of the other proposed phases has been approved with the conditions as stipulated by SEAC and SEIAA. While granting clearance to the other phases in future it would be ensured that in total 30 acres of water bodies is created.

Mr. Kapur, learned senior advocate appearing for the respondent no.11 submits that on the face of the petition it is not clear whether it has been filed by any registered association having competence and that the petitioners are trying to stall the project by levelling unfounded allegations. Drawing the attention of this Court to the documents annexed to be affidavit-in-opposition, he submits that out of total 314 acres of land the respondent no.3 would be creating 30 acres of water bodies and that by a memorandum dated 10th December, 2008, the Assistant Secretary to the Government of West Bengal Fisheries Department has already accorded 'no objection' for development of the project area by way of filling up and/or reshaping the existing recorded water bodies.

Placing reliance upon a memorandum dated 1st April, 2015 issued by SEIAA, Mr. Kapur submits that environmental clearance for the proposed Phase-I of the project has been granted subject to the conditions as detailed in the said memorandum and as such the allegation that the respondent no.11 has been granted a free hand to fill up any existing water bodies as per it's whims is absolutely unfounded.

He further submits that the building plan for Phase-I of the said project has been sanctioned by KMDA and the classification of the land pertaining to the said project has also been changed by the competent authority in exercise of the powers conferred under Section 4C of the West Bengal Land Reforms Act, 1955 and as such there exists no embargo towards commencement of the work under Phase-I.

Heard the learned advocates appearing for the respective parties and considered the materials on record. The undisputed facts are that the government accorded approval for sale of 314 acres of land to the respondent no.11 with a condition that within the said area, 30 acres of water bodies would have to be created. On the basis of such approval the respondent no.11 purchased the said 314 acres of land from HML by execution of registered conveyances. Thereafter the respondent no.11 approached the Fisheries Department seeking necessary permission for commencement of work under the said project. By a memorandum dated 10th December, 2008, the Assistant Secretary to the Government of West Bengal, Fisheries Department accorded 'no objection' for development of the project area by way of filling up and/or reshaping the existing recorded water bodies subject to the condition that a water area measuring 30 acres will have to be created. The Irrigation and Waterways Department granted 'no objection', as would be explicit from the letter dated 5th August, 2010 issued by the Secretary to the Government of West Bengal Irrigation and Waterways Department. Thereafter the KMDA authorities also sanctioned the building plan for Phase-I, as would be explicit from the letter dated 30th November, 2010. Classification of the land pertaining to the said project was also effected by the competent authority. Subsequent thereto, considering the recommendations of SEAC, provisional environmental clearance was granted by SEIAA, as would be explicit from the memorandum dated 1st April, 2015.

The petitioners have placed reliance upon the report and the complaint filed on 15th April, 2008 and 4th July, 2008 respectively by the Assistant Director of Fisheries, Hooghly in support of the contention that the respondent no.11 was illegally attempting to fill up the water bodies. But the records reveal that subsequent to such report and complaint of the Assistant Director of Fisheries, Hooghly, the Assistant Secretary to the Fisheries Department by a memorandum dated 10th December, 2008 has categorically stated that *“the Government of West Bengal in the Fisheries Department hereby accords no objection for development of the project area comprising in the above noted Mouzas by way of filling up and/or reshaping the existing recorded water bodies subject to the condition that an water area measuring 30 Acres will have to be created as mentioned by the L & LR Department in their aforesaid order”*.

The petitioners' allegation that clearance has been granted without defining the location of or the area covered by Phase I of the said project to facilitate the respondent no.11 to fill up water bodies indiscriminately needs to be discounted in view of the order dated 20th April, 2015 towards conversion and classification of the plots of land towards the said project, which details the khatian numbers and the plot numbers.

The apprehension expressed by the petitioners to the effect that the respondent no.11 would not be creating and maintaining 30 acres of water bodies within the total area of 314 acres is unfounded inasmuch as the environmental clearance has been granted subject to various conditions, as would be explicit from the memorandum

dated 1st April, 2015. In respect of water body conservation the conditions stipulated are as follows:

- i. The water bodies within the project area shall be maintained in conformity with the conditions stipulated by the L & LR Department and the Fisheries Department, GoWB.*
- ii. The total water body measuring 30 acres shall be created within the entire project area as per the condition laid down by the Fisheries Department, Govt. of West Bengal vide memo no.2463-Fish/C-III/2M-36/2008 dated 10.12.2008 and memo no.214-Fish/C-III/2M-36/2008 dated 30.01.2009 as well as Order dated 13.09.2006 of the Department of Land & Land Reforms, Govt. of West Bengal.*
- iii. As proposed, water bodies to be created in Phase I is 3.99 acres (volume 25853.16 cum). The proponent should not change the land characteristics without prior concurrence of Fisheries Department and Department of Land & Land Reforms, Govt. of West Bengal.*
- iv. The water bodies should not be lined and no embankments should be cemented. The water bodies are to be kept in natural conditions without disturbing the ecological habitat.*
- v. No water bodies to be filled up or reshaped without prior permission from the competent authority.*

For the reasons discussed above, the reliefs as prayed for in the writ petition are not available to the petitioners.

Welfare of the people depends largely upon the proper functioning of the natural resource system wherein wetlands are among the foremost. No wetland and water body can be filled up, degraded, drained, converted or subjected to any kind of activity which is incompatible with ecological integrity of the wetlands. Keeping in mind such proposition, the competent authority has granted environmental clearance subject to various conditions as stipulated in the memorandum dated 1st April, 2015. Thus, it would be an obligation on the part of the State authorities to monitor, to maintain surveillance and to ensure that the said project work is conducted by the respondent no.11 in strict consonance with the conditions subject to which the environmental clearance has been granted.

With the above observations and directions, the writ petition is disposed of.

There shall, however, be no order as to costs.

Urgent Photostat certified copy of this judgment, if applied for, be given to the parties, as expeditiously as possible, upon compliance with the necessary formalities in this regard.

(Tapabrata Chakraborty, J.)

(Nishita Mhatre, A.C.J.)

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O.A. No. 04/2017/EZ

PAWAN KUMAR SOMANI

VS

STATE OF WEST BENGAL & ORS

CORAM: Hon'ble Mr. Justice (Dr.) P. Jyothimani, Judicial Member
Hon'ble Prof. (Dr.) P. C. Mishra, Expert Member

PRESENT: **Applicants** : Mr. Sukhendu Sekhar Roy, Sr. Advocate
Ms. Payal Chakraborty, Advocate
Mr. Rudrajit Sarkar, Advocate
Respondents No. 1-4 : Mr. Bikas Kargupta, Advocate
Respondent No. 8 : Mr. Sibojyoti Chakraborti, Advocate
Respondent No. 10 : Mr. Debashish Kundu, Sr. Advocate
Mr. Abhishek Halder, Advocate
Mr. Debasish Das, Advocate

Date & Remarks	O R D E R (O R A L)
Item No. 1 5 th January, 2017.	<p style="text-align: center;"><u>Per Justice (Dr.) P. Jyothimani, J.M.:</u></p> <p>We have heard Mr. S.S.Roy, learned Sr. Counsel for the applicant at length.</p> <p>Mr. Bikas Kargupta, Ld. Govt. counsel takes notices on behalf of respondents No. 1 to 4. Mr. Sibojyoti Chakraborty, Ld. Advocate takes notices on behalf of State PCB, 8th respondents while Mr. Debashish Kundu, Ld. Sr. Counsel puts in appearance on behalf of the 10th respondent, the project proponent.</p> <p>After hearing the submissions of the Ld. counsel for the parties, we are of view that the application as such</p>

is not maintainable before this Tribunal on the point of limitation.

The applicant has prayed for issuance of a direction upon the respondents to first quantify the area of wet land/marshy land/low lying land/water bodies situated within the 314 acres of land lying and situated in the area more fully described in the State Government order dated 13.9.2006 vide Memo NO. 2675-GE(M)/5M-03/06 and the measurement and quantification of land be done by applying the scientific test of Remote Sensing Satellite Imagery map etc.

It is seen that the Govt. of West Bengal in the proceeding dated 13.9.2006 has released 314 acres of land and getting raiyatari settlement thereof on free hold basis under section 14Z of the West Bengal Land Reforms Act, 1955 and said 314 acres of land which has been released for setting up industrial and commercial purpose to the Hindusthan Motors stood transferred to the 10th respondents in course of time.

The 10th respondent proposed to set up integrated IT Township and Auto-ancillary Park. EC was also obtained from the competent authority viz. SIEAA for said the purpose on 1.4.2015. It is stated therein that total water body measuring 30 acres shall be created within the entire project area as per the condition laid down by the Fisheries Department, Govt. of West Bengal vide Memo dated 10.12.2008, 30.1.2009 as well

as order dated 13.9.2006 issued by the Deptt. of Land & Land Reforms. Govt. of West Bengal. The EC also stipulates that water bodies to be created in phase 1 is 3.99 acres. The proponent should not change the land characteristics without prior concurrence of the Fisheries Department and Deptt. of Land & Land Reforms.

These are the two causes of action which are the reasons for the applicant to approach before this Tribunal praying for the reliefs in this application.

When the land has been de-categorised and allotted to Hindusthan Motors even in 2006 and EC was also obtained on 1.4.2015 by the 10th respondent for the project, the application having been filed in January 2017, is certainly beyond the period of limitation prescribed under the NGT Act, 2010.

N.G.T. Act is a specialised Act only for the purpose of dealing with environment cases by specialised courts with Expert Members sitting together with the Judicial Members.

Sec. 14 of the Act which deals with jurisdiction of the Tribunal clearly stipulates in sub-sec (3) that “no application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for such dispute **first arose.**”

Under Sec. 15 also in sub-sec (3) it is provided that

“no application for grant of any compensation or relief or restitution of property or environment under this section shall be entertained by the Tribunal unless it is made within a period of five years from the date on which the cause for such compensation or relief **first arose.**”

Similarly, under section 16 which provides for filing appeal it is stipulated that any appeal against the order or decision of the Board etc. may be filed within a period of thirty days from the date on which the order or decision or direction or determination is communicated to him.

Of course, the Tribunal has power, if it is satisfied that the applicant/appellant was prevented by sufficient cause from filing the application or appeal, may condone the delay upto sixty days. Beyond the period of condonation limit as provided in the Act, the Tribunal itself has no power to condone further delay even if it is satisfied with the reasons shown for the failure of the applicant to approach the Tribunal within time.

This view has been taken by the Principal Bench of the Tribunal in the case of ***Forward Foundation, A Charitable Trust and Ors –vs- State of Karnataka and Ors***, 2015 ALL (1) NGT Reporter (2) (Delhi) 8 wherein the expression “cause of action” has been explained in detail and it was held that Sec. 5 of the Limitation Act

would have no application in cases before the Tribunal. The NGT Act being a special Act, Limitation Act cannot override the special provision of limitation provided in the NGT Act. The relevant portion of the order is quoted below :-

“24. The expression 'cause of action' as normally understood in civil jurisprudence has to be examined with some distinction, while construing it in relation to the provisions of the NGT Act. Such 'cause of action' should essentially have nexus with the matters relating to environment. It should raise a substantial question of environment relating to the implementation of the statutes specified in Schedule I of the NGT Act. A 'cause of action' might arise during the chain of events, in establishment of a project but would not be construed as a 'cause of action' under the provisions of the Section 14 of the NGT Act, 2010 unless it has a direct nexus to environment or it gives rise to a substantial environmental dispute. For example, acquisition of land simplicitor or issuance of notification under the provisions of the land acquisition laws, would not be an event that would trigger the period of limitation under the provisions of the NGT Act, 'being cause of action first arose'. A dispute giving rise to a 'cause of action' must essentially be an environmental dispute and should relate to either one or more of the Acts stated in Schedule I to the NGT Act, 2010. If such dispute leading to 'cause of action' is alien to the question of environment or does not raise substantial question relating of environment, it would be incapable

of triggering prescribed period of limitation under the NGT Act, 2010. [Ref: Liverpool and London S.P. and I Asson. Ltd. v. M.V. Sea Success I and Anr., (2004) 9 SCC 512, J. Mehta v. Union of India, 2013 ALL (I) NGT REPORTER (2) Delhi, 106, Kehar Singh v. State of Haryana, 2013 ALL (I) NGT REPORTER (DELHI) 556, Goa Foundation v. Union of India, 2013 ALL (I) NGT REPORTER DELHI 234].

24.1 Furthermore, the 'cause of action' has to be complete. For a dispute to culminate into a cause of action, actionable under Section 14 of the NGT Act, 2010, it has to be a 'composite cause of action' meaning that, it must combine all the ingredients spelled out under Section 14(1) and (2) of the NGT Act, 2010. It must satisfy all the legal requirements i.e. there must be a dispute. There should be a substantial question relating to environment or enforcement of any legal right relating to environment and such question should arise out of the implementation of the enactments specified in Schedule I. Action before the Tribunal must be taken within the prescribed period of limitation triggering from the date when all such ingredients are satisfied along with other legal requirements. Accrual of 'cause of action' as aforesaid would have to be considered as to when it first arose.

25. In contradistinction to 'cause of action first arose', there could be 'continuing cause of action', 'recurring cause of action' or 'successive cause of action'. These diverse connotations with reference to cause of action are not synonymous. They certainly have a distinct and different meaning in law, 'Cause of action first arose' would refer to a definite point of time when requisite

ingredients constituting that 'cause of action' were complete, providing applicant right to invoke the jurisdiction of the Court or the Tribunal. The 'Right to Sue' or 'right to take action' would be subsequent to an accrual of such right. The concept of continuing wrong which would be the foundation of continuous cause of action has been accepted by the Hon'ble Supreme Court in the case of Bal Krishna Savalram Pujari & Ors. v. Sh. Dayaneshwar Maharaj Sansthan & Ors., AIR 1959 SC 798."

This decision of the Principal Bench has become final.

In view of the facts and circumstances stated above and keeping in view the legal position, we are not inclined to accept the submission of the Ld. Sr. Counsel for the applicant that the application is maintainable. Accordingly, we are unable to interfere with this matter and the application is liable to be dismissed on the ground of limitation alone.

There is also another aspect of the matter. Some other persons, under the name and style of Society for Direct Initiative for Social and Health Action filed a writ petition before the Hon'ble Calcutta High Court in WP No. 7666(w) of 2016 and the Hon'ble first Bench of the High court disposed the application by order dated 23.12.2016 and held that portions of the land which is the subject matter in this case before the Tribunal, are not water bodies and that environmental clearance has

been granted to the project proponent i.e. 10th respondent in this case, subject to various conditions. The judgement of the Calcutta High Court is quoted below in full :-

“Tapabrata Chakraborty J. :

Society for Direct Initiative for Social & Health Action and Paribesh Academy have approached this Court through the instant public interest litigation challenging, inter alia, the illegal attempt on the part of the private respondent no.11 to fill up substantial portions of a large wetland area located in the Hindustan Motors area in Uttarpara Municipality and Kanaipur Gram Panchayat.

Records reveal that an interim order was passed on 6th May, 2016 directing the State respondents and also the High Power Committee constituted by the State to keep vigil whether the water bodies are closed without adhering to the procedure. The Court also directed the parties to exchange their affidavits. Pursuant to such direction affidavits have also been exchanged by the parties.

Mr. Jishnu Chowdhury, learned advocate appearing for the petitioners submits that the petitioners are concerned with environmental protection and they are aggrieved on account of the illegal attempts on the part of the respondent no.1 to fill up water bodies. Such illegalities were noted by the Assistant Director of Fisheries and he filed a substantive report before the Director of Fisheries on 15th April, 2008 categorically stating that water areas in ward Nos.22 and 24 within the jurisdiction of Uttarpara- Kotrung Municipality are being attempted to be filled up by the respondent no.11 with fly ash. The said officer also lodged a complaint on 7th July, 2008 before the respondent no.9 against a representative of the respondent no.11 for violation of Section 17A of the West Bengal Inland Fisheries Act, 1994. Upon consideration of a further complaint lodged against the respondent no.11, the Chief Law Officer of the West Bengal Pollution Control Board by a memorandum dated 29th June, 2009 reiterated that the respondent no.11 should not start any construction or fill up any water body without prior permission of the appropriate authority. In the backdrop of the said facts a Forum for Human Legal & Economical Rights, Bansdrani & Ors. approached this

Court was earlier through a writ petition being W.P No.606 (W) of 2011 and upon being satisfied that there was an attempt on the part of the respondents to illegally fill up various water bodies, this Court by an order dated 3rd February, 2012 directed the State to constitute a High Power Committee (hereinafter referred to as HPC) to examine the specific grievances as well as to formulate a policy so that there may not be any occasion for future grievances. Pursuant to such direction the HPC was constituted and upon conducting inspections HPC recommended various steps to be taken by the State Government for protecting the water bodies within the State of West Bengal and the government was also directed to form a timeframe for implementation of its recommendations. Notwithstanding such recommendation of remedial measures, the wetlands and water bodies already filled up were not restored. In the midst thereof, the petitioners' came to learn that a State Level Expert Appraisal Committee (hereinafter referred to as SEAC) by an order dated 21st March, 2015 had allowed the respondent no.11 to resume its construction by filling up the water bodies within its Integrated IT Township & Auto Ancillary Park (hereinafter referred to as the said project) and that the State Level Environment Impact Assessment Authority (hereinafter referred to as SEIAA) by its order dated 25th March, 2015 had granted clearance to the said respondent no.1 to resume its construction work. Aggrieved by such directives the petitioner submitted representations ventilating their grievances but the same were not attended to.

He further submits that both SEAC and SEIAA casually ignored the recommendations made by HPC and allowed the respondent no.11 to resume its constructional work . The clearance has been granted without defining the location of or the area covered by Phase I of the said project. Had the members of the SEAC and SEIAA applied their minds properly to the exact location of the project site seeking clearance then the site would have been defined clearly in the minutes. The recommendation and the clearance granted are absolutely discrepant which create avenues for the respondent no.11 to fill up water bodies indiscriminately.

He further contends that the respondent no.11, in connivance with the State authorities, are attempting to fill up the water bodies in a most illegal and malafide manner and unless such attempt is arrested through issuance of necessary

direction by this Court, the people of the locality would suffer severe environmental hazards.

Drawing the attention of this Court to the reports of SEAC and SEIAA, the learned Government Pleader appearing for the State respondents submits that upon due consideration of all the records and upon conducting inspection permission has been granted to the respondent no.11 by the competent authority to commence work pertaining to Phase-I of the proposed project subject to prior compliance of the conditions laid down by the Irrigation and Waterways Directorate. Upon considering such recommendation of SEAC, the proposal was approved by SEIAA for environmental clearance with the additional condition that the project proponent will plant at least 250 recommended trees in the plantation area.

He further submits that the SEAC is a body constituted of experts in different fields of environment and that SEIAA takes its decision based on the recommendation of SEAC. It would be explicit from the report of SEAC that the quantum of water bodies permitted to be filled up measures 3.84 acres and the quantum of water bodies to be created in Phase-I in lieu thereof shall be 3.99 acres and that as such the allegation to the effect that the respondent no.11 is attempting to fill up all the existing water bodies is unfounded.

He further contends that Hindustan Motors Limited (hereinafter referred to as HML) was in possession of about 314 acres of land and as the financial condition of HML was stressed, a scheme was formulated and a decision was taken to sell 314 acres of land with a condition that within the said area, 30 acres of water bodies would have to be created. On the basis of such condition the said 314 acres of land was purchased by the respondent no.11 and only Phase-I of the said project out of the other proposed phases has been approved with the conditions as stipulated by SEAC and SEIAA. While granting clearance to the other phases in future it would be ensured that in total 30 acres of water bodies is created.

Mr. Kapur, learned senior advocate appearing for the respondent no.11 submits that on the face of the petition it is not clear whether it has been filed by any registered association having competence and that the petitioners are trying to stall the project by levelling unfounded allegations. Drawing the attention of this Court to the documents annexed to be affidavit-in-opposition, he submits that out of total 314

acres of land the respondent no.3 would be creating 30 acres of water bodies and that by a memorandum dated 10th December, 2008, the Assistant Secretary to the Government of West Bengal Fisheries Department has already accorded 'no objection for development of the project area by way of filling up and/or reshaping the existing recorded water bodies.

Placing reliance upon a memorandum dated 1st April, 2015 issued by SEIAA, Mr. Kapur submits that environmental clearance for the proposed Phase-I of the project has been granted subject to the conditions as detailed in the said memorandum and as such the allegation that the respondent no.11 has been granted a free hand to fill up any existing water bodies as per it's whims is absolutely unfounded.

He further submits that the building plan for Phase-I of the said project has been sanctioned by KMDA and the classification of the land pertaining to the said project has also been changed by the competent authority in exercise of the powers conferred under Section 4C of the West Bengal Land Reforms Act, 1955 and as such there exists no embargo towards commencement of the work under Phase-I.

Heard the learned advocates appearing for the respective parties and considered the materials on record. The undisputed facts are that the government accorded approval for sale of 314 acres of land to the respondent no.11 with a condition that within the said area, 30 acres of water bodies would have to be created. On the basis of such approval the respondent no.11 purchased the said 314 acres of land from HML by execution of registered conveyances. Thereafter the respondent no.11 approached the Fisheries Department seeking necessary permission for commencement of work under the said project. By a memorandum dated 10th December, 2008, the Assistant Secretary to the Government of West Bengal, Fisheries Department accorded 'no objection for development of the project area by way of filling up and/or reshaping the existing recorded water bodies subject to the condition that water area measuring 30 acres will have to be created. The irrigation and Waterways Department granted 'no objection, as would be explicit from the letter dated 5th August, 2010 issued by the Secretary to the Government of West Bengal Irrigation and Waterways Department. Thereafter the KMDA authorities also sanctioned the building plan for Phase-I, as would be explicit from the letter dated 30th November, 2010. Classification of the land pertaining to the

said project was also effected by the competent authority. Subsequent thereto, considering the recommendations of SEAC, provisional environmental clearance was granted by SEIAA, as would be explicit from the memorandum dated 1st April, 2015.

The petitioners have placed reliance upon the report and the complaint filed on 15th April, 2008 and 4th July, 2008 respectively by the Assistant Director of Fisheries, Hooghly in support of the contention that the respondent no.11 was illegally attempting to fill up the water bodies .But the records reveal that subsequent to such report and complaint of the Assistant Director of Fisheries, Hooghly, the Assistant Secretary to the Fisheries Department by a memorandum dated 10th December, 2008 has categorically stated that *“the Government of West Bengal in the Fisheries Department hereby accords no objection for development of the project area comprising in the above noted Mouzas by way of filling up and/or reshaping the existing recorded water bodies subject to the condition that an water area measuring 30 Acres will have to be created as mentioned by the L & LRO Department in their aforesaid order”*

The petitioners’ allegation that clearance has been granted without defining the location of or the area covered by Phase I of the said project to facilitate the respondent no.11 to fill up water bodies indiscriminately needs to be discounted in view of the order dated 20th April, 2015 towards conversion and classification of the plots of land towards the said project, which details the khatian numbers and the plot numbers.

The apprehension expressed by the petitioners to the effect that the respondent no.11 would not be creating and maintaining 30 acres of water bodies within the total area of 314 acres is unfounded inasmuch as the environmental clearance has been granted subject to various conditions, as would be explicit from the memorandum dated 1st April, 2015. In respect of water body conservation the conditions stipulated are as follows :

- i. The water bodies within the project area shall be maintained in conformity with the conditions stipulated by the L & R Department and the Fisheries Depart. GOWB.
- ii. The total water body measuring 30 acres shall be created within the entire project area as per the conditions laid down by the Fisheries Department,

Govt. of West Bengal vide Memo No. 2463-Fish/C-III/2M-36/2008 dated 10.12.2008 and memo No. 214-Fish/C-III/2M-36/2008 dated 30.1.2009 as well as order dated 13.09.2016 of the Department of Land & Land Reforms, Govt. Of West Bengal.

- iii. As proposed water bodies to be created in Phase I is 3.99 acres (volume 25853.16 cum). The proponent should not change the land characteristics without prior concurrence of fisheries Department and Department of Land & Land Reforms,.
- iv. The water bodies should not be lined and no embankments should be cemented. The water bodies are to be kept in natural conditions without disturbing the ecological habitat.
- v. No water bodies to be filled up or reshaped without prior permission from the competent authority.

For the reasons discussed above, the reliefs as prayed for in the petition are not available to the petitioners.

Welfare of the people depends largely upon the proper functioning of the natural resource system wherein wetlands are among the foremost. No wetland and water body can be filled up, degraded, drained, converted or subjected to any kind of activity which is incompatible with ecological integrity of the wetlands. Keeping in mind such proposition, the competent authority has granted environmental clearance subject to various conditions as stipulated in the memorandum dated 1st April 2015. Thus, it would be an obligation on the part of the State authorities to monitor, to maintain surveillance and to ensure that the said project works is conducted by the respondent No.11 in strict consonance with the conditions subject to which the environmental clearance has been granted.

With the above observations and directions, the writ petition is disposed of.”

In view of the above, since the Hon’ble Calcutta High Court has already rendered a decision on merit stating that the land in question is not a water body or marshy land, certainly it is not open to this Tribunal to

taka a contrary stand. Judicial discipline requires that the decision of the Division Bench should be followed by the Tribunal in order to avoid contradictions and strengthen the faith of people in the judicial system.

In view of what has been discussed above, we are unable to grant any relief as prayed for. The application is not only barred by limitation but also from other angles on merit, it is not entertainable. However, if the applicant is so advised to intervene in the other pending application before this Tribunal, it is open to him to take appropriate step in the manner known to law.

Normally we would have imposed cost since the application is an abuse of process of law. But considering the fact that the matter is posted for admission and respondent's counsel have taken notice voluntarily, we are of the view that no cost should be imposed on the applicant.

Accordingly, the application stands dismissed.

There will be no order as to costs.

.....
Justice (Dr.) P. Jyothimani, JM
5.1.2017

.....
Prof. (Dr.) P. C. Mishra, EM
5.1.2017

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

O.A. No. 140/2016/EZ
With
M.A. 35/2017/EZ

**MR. SURAJIT ROY
Vs
UNION OF INDIA & ORS**

CORAM: Hon'ble Mr. Justice S.P. Wangdi, Judicial Member
Hon'ble Prof. (Dr.) P. C. Mishra, Expert Member

PRESENT:

Applicant	: Mr. Somnath Ray Chowdhury, Advocate
Respondents No. 1 & 2	: Mr. Gora Chand Roy Chowdhury, Advocate Ms. S. Roy, Advocate
Respondents No. 3,6-11	: Mr. Bikas Kargupta, Advocate
Respondent No. 4	: Mr. Sibojyoti Chakraborti, Advocate
Respondent No. 5	: Mrs. Debanjana Ray Chaudhuri, Advocate
Respondent No. 14	: Mr.D. Kundu,Sr. Advocate Mr. A.Halder, advocate Mr.A.Kanodia,Advocate
Other respondents	: None

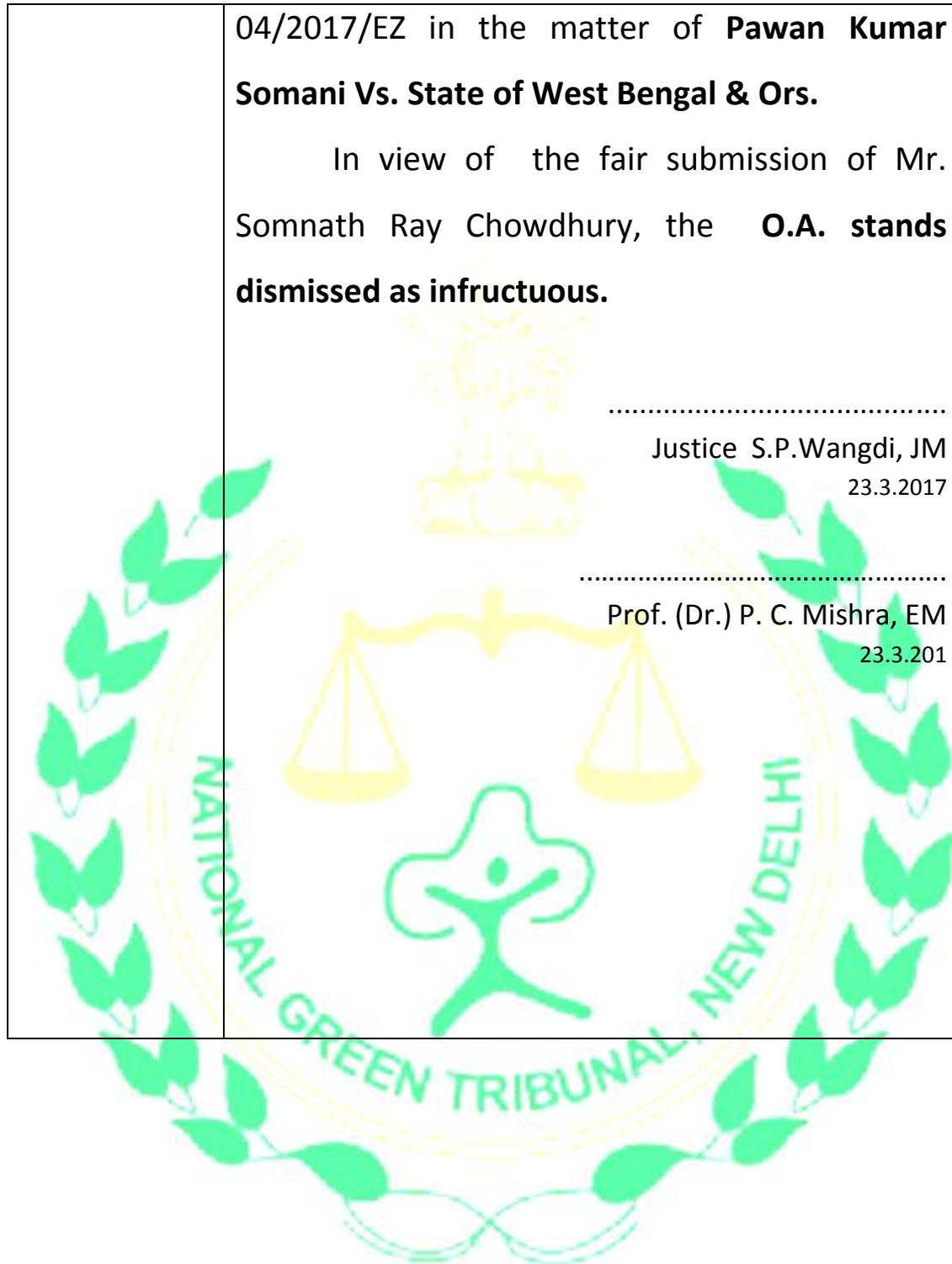
Date & Remarks	Orders of the Tribunal
Items No.7 23 rd March, 2017.	<p style="text-align: center;">Vakalatnama filed on behalf of State respondents by Mr. Bikas Kargupta, Id. Govt. Counsel, is ordered to be taken on record.</p> <p>Although Mr. Somnath Ray Chowdhury, Id. counsel for the applicant, has prayed for time to file affidavit-in-opposition to the M.A. filed on behalf of Respondent No.14 on the last date, no such affidavit has been filed by him, who in fact admits that nothing much is left in this case in view of our judgment dated 05.01.2017 in O.A.</p>

04/2017/EZ in the matter of **Pawan Kumar Somani Vs. State of West Bengal & Ors.**

In view of the fair submission of Mr. Somnath Ray Chowdhury, the **O.A. stands dismissed as infructuous.**

.....
Justice S.P.Wangdi, JM
23.3.2017

.....
Prof. (Dr.) P. C. Mishra, EM
23.3.201





13.12.2018
a.g.

W.P. No. 27996 (W) of 2016
(CAN 10635 of 2017)

Sreerampore Silpanchal Gana Udyog Samity & Anr.

Versus

The State of West Bengal & Ors.

Mr. Bhaskar Ghosh, Id. Senior Advocate,
Mr. Prodyut Banerjee,
Mr. Pratip Mukherjee,
Ms. Sayani Bhattacharya

...for the Petitioners

Mr. Partha Sarathi Basu,
Mr. Satyajit Talukdar

...for the Respondent No.5

Mr. Jishnu Saha, Id. Senior Advocate,
Mr. Pramit Kumar Roy,
Mr. Aditya Kanodia,
Mr. I. Basu

...for the Respondent No. 16

Mr. Abhratosh Majumdar, Id. Addl. Adv. General
Mr. T.M. Siddiqui
Mr. Nilotpall Chatterjee

...for the State

The aforementioned writ petition (hereinafter referred to as the writ petition no.3) has been filed by an organization engaged in protecting the natural environment including wet land and water bodies, challenging the permissions granted by the respondent authorities to M/s. Bengal Shriram Hitech City Pvt. Ltd. for construction of an Integrated IT Township and

Auto Ancillary Park with a view to construct two 20 storied buildings along with hospitals, schools, IT hub, etc.

The prayers in the writ petition are as follows:-

“In the premises, your petitioners respectfully and humbly pray before the Hon’ble Court for passing of the following order and/or orders that:-

a) A writ of Mandamus and/or appropriate writ or writs be issued, inter alia, directing the respondents authorities

i) to recall and/or cancel and/or quash the direction/decision of the cabinet passed on August 02.2006;

ii) to recall and/or cancel and/or withdraw the order dated September 13, 2006 bearing Memo No. 2675-GE(M)/5M-03/06 issued by the Department of Land & Land Reforms;

iii) to recall and/or cancel and/or withdraw a Memo No. 2463-Fish/C-III/2M-36/2008 dated December 10,2008 issued by the Ministry of Fishery, Government of West Bengal;

iv) to recall and/or cancel and/or quash and/or withdraw the letter dated February 27,2009 bearing Reference No. 46/KMDA/SP-65A (Mise). Issued by the Chief Executive Officer, KMDA;

v) to recall and/or cancel and/or quash and/or withdraw the Minutes of the 100th Meeting on dated 21-03-2015 of the State Level Expert Appraisal Committee, West Bengal Environment Impact Assessment Authority;

vi) to recall and/or cancel and/or quash and/or withdraw the permission and/or clearance and/or ‘no

objection' granted on March 25,2015 by the State Level Environment Impact Assessment Authority;

b) A writ of Certiorari and/or other appropriate writ or writs be issued directing the respondent authorities to send up and certify the relevant files of the writ petitioners, papers and documents and/or impugned orders issued by the Cabinet, L & LR Department, West Bengal fisheries Department, KMDA and/or State Level Expert Appraisal Committee, State Level Environment Impact Assessment Authority so that the aforesaid impugned order be, and are, cancelled and/or quashed and/or set aside, and the conscionable justice be rendered to the petitioners;

c) The Hon'ble Court may be pleased to direct and enquiry, if necessary, and appoint the Investigation Authority of C.B.I or any other Institutions for the purpose of assessing loss and damages suffered by the State of West Bengal and the respondent Nos. 15 and 16 be directed to re-compensate the State Government upon quantification of the land and/or damages suffered by the State of West Bengal, the Respondent No.1 herein;

d) Alternatively, Direction be imparted for the purpose of quantification of the area and/or quantification of the wet land/marshy land situate within the aforesaid 314 acres of land in the area of Hindustan Motors at Uttarpara-Kotrang area be ascertained by applying the scientific test Remote Sensing Satellite Imagery map on 1 : 10000 Scale as recommended by H.P.C;

e) Direction and/or Enquiry be made whether the filling up of the aforesaid wet land/marshy land endangering the reverine system popularly known as "DAMODAR GANGA" spreading from Uttarpara – Bhadrakali – Kotrang – Konnagar – Nabagram – Kanaipur – Bassai – Makhla – Raghunathpur areas infringing upon the natural drainage system in the light of the report, published by Fisheries Department dated 16.04.2008 being Annexure "P-2" hereof;

f) Injunction restraining the respondents by themselves and/or their servants and agents etc. to take further step or steps in furtherance of the illegal and/or ultra vires scheme for building I.T/Its etc. township in the aforesaid area of Uttarpara – Bhadrakali – Kotrang – Konnagar – Nabagram – Kanaipur – Bassai – Makhla – Raghunathpur;

g) Ad interim order in terms of prayer(s) above;

h) Costs of, and other consequential and/or incidental expenses thereto be borne by the respondent;

i) Such further or other order, and/or orders, direction and/or directions be made as this Hon'ble Court may deem fit and proper;

And for this act of kindness, your petitioners as in duty bound, shall every pray”

At the first instance a preliminary objection was raised by the learned advocates appearing on behalf of the State respondents as also on behalf of the respondent no. 16, that is, M/s. Bengal Shriram Hitech City Pvt. Ltd. (hereinafter referred as Shriram) as to the maintainability of the writ petition. Mr. Jishnu Saha, learned Senior advocate appearing on behalf of the respondent no.16 submitted that the instant writ petition was hit by the doctrine of *res judicata* and/or the doctrine of issue estoppel. He submitted that in an earlier writ petition being WP No.7666 (W) of 2016 the issues which were directly and substantially decided by a Coordinate Bench of this Court by an order dated December 23, 2016 which is again sought to

be reopened in the instant writ petition. According to him, the judgment passed in the WP No.7666 (W) of 2016 (hereinafter referred to as writ petition no.2) was a judgment *in rem*, binding on the public at large including the petitioners herein. He has taken us through the relevant documents in order to substantiate that the writ petitioners in writ petition no.3 were working *ad idem* with the petitioners in the writ petition no.2 and they had jointly made several representations for redressal of their grievances which constitute the subject matter of dispute in both the writ petition nos.2 and 3. His next contention was that challenging the decision of the respondent authorities in granting permission to construct Shriram and to fill up the same wet lands which were transferred to them by Hindustan Motors Pvt. Ltd. the respondent no.15 two original applications had also been filed before the National Green Tribunal, Eastern Zone Bench, Kolkata, bearing O.A. No.140 of 2016 (In re: Mr. Surojit Roy vs. Union of India and Ors.) and O.A. No.04 of 2017 (In re: Pawan Kumar Somani vs. State of West Bengal & Ors.). It was contended that by an order dated January 5, 2017 the learned Tribunal dismissed the original application being no. OA No.04 of 2017 with the following observations:-

“In view of the above, since the Hon’ble Calcutta High Court has already rendered a decision on merit stating that the

land in question is not a water body or marshy land, certainly it is not open to this Tribunal to take a contrary stand. Judicial discipline requires that the decision of the Division Bench should be followed by the Tribunal in order to avoid contradictions and strengthen the faith of people in the judicial system.

In view of what has been discussed above, we are unable to grant any relief as prayed for. The application is not only barred by limitation but also from other angles on merit, it is not entertainable. However, if the applicant is so advised to intervene in the other pending application before this Tribunal, it is open to him to take appropriate step in the manner known to law.

Normally we would have imposed cost since the application is an abuse of process of law. But considering the fact that the matter is posted for admission and respondent's counsel have taken notice voluntarily, we are of the view that no cost should be imposed on the applicant.

Accordingly the application stands dismissed.

There will no order as to costs".

By another order dated March 23, 2017 the learned Tribunal dismissed the OA No.140 of 2016 as being infructuous. In view of the decision passed in the matter of Pawan Kumar Somani (supra).

Mr. Saha further urged that the writ petition no.3 was liable to be dismissed also on the ground of delay as the petitioners were well aware of the permissions and clearances granted to the respondent no.16 and the allotment of the land granted to the respondent no.15 under Section 14Z of the West Bengal Land Reforms Act, 1955 on and from the year 2006 but they waited for 10 years before they filed the writ petition no.3.

Mr. Saha relied on the decision of the Apex Court in State of Karnataka & Anr. vs. All India Manufacturers Organization & Ors., reported in (2006) 4 SCC 683.

Adopting the arguments made on behalf of the respondent no.16 Mr. Abhratosh Majumdar, learned Additional Advocate General appearing on behalf of the State respondents submitted that the cause of action in the writ petition nos.2 and 3 were same and the writ petitioners by a circuitous manner was reagitating those issues which had been finally decided in writ petition no.2 by judgment and order dated December 23, 2016. He drew our attentions to the fact that in the writ petition no.2 representations of Gana Udyog had been annexed and that the writ petitioner was previously known as Gana Udyog. According to him, this was an abuse of process of Court. It has been further submitted by him that for the time being Shriram has been accorded permission for construction of the phase one of the project which involves 30 acres wet land and not 100 acres.

Mr. Bhaskar Ghosh, learned Senior Advocate appearing on behalf of the petitioners in his reply to the point of maintainability of writ petition at first, drew our attention to Section 11 of the Code of Civil Procedure. According to him, the

principle of *res judicata* and constructive *res judicata* would not apply as in the writ petition no.2 the writ petitioners were not parties. He further submitted that the issue involved in the writ petition no.3 were not directly and substantially issue in the writ petition no.2. According to him, the cause of action in the writ petition no.3 arose with the approval of the Cabinet in its meeting dated August 24, 2006, by which the proposal of Hindustan Motors was approved and the subsequent order of Government of West Bengal Department of Land and Land Reforms dated September 13, 2006 issued under the Second Proviso to sub-section (1) of Section 14Z of the West Bengal Land Reforms Act, 1955 (hereinafter referred to as the said Act, 1955) resettling 314 acres of land in favour of the Hindustan Motors.

He produced before us copies of another writ petition being no.606 of 2011 (hereinafter referred to as the writ petition no.1) (In re: Forum of Human, Legal and Ecological Rights, Bansdrone & Ors. vs. The Union of India & Ors.). According to Mr. Ghosh, the said writ petition was disposed of by a Coordinate Bench of this Court dated February 3, 2012 in favour of the petitioners with a direction upon the State respondents to constitute a high powered committee comprising of members having specialized knowledge in the

field of environment, maintenance of ecological balance and preservation and conservation of water bodies. The Coordinate Bench further directed the high powered committee to look into the grievances of the writ petitioners in the writ petition no.1 and also the allegations against the respondent no.16 regarding filling up of water bodies on the area settled to Hindustan Motors which were transferred to the respondent no.16 by Hindustan Motors.

Mr. Ghosh argued that although the high powered committee had submitted a report wherein it was observed that Shriram was filling up water bodies measuring an area of 100 acres of land, contrary to the provisions of the West Bengal Inland Fisheries Act, 1984 (hereinafter referred to as the said Act, 1984) but, the respondent authorities by totally ignoring the recommendations of the said committee had allowed Shriram to continue with the construction illegally and contrary to law. Mr. Ghosh further submitted that Hindustan Motors, by transferring the land in favour Shriram had violated the provisions of Second Proviso to Section 14Z of the said Act, 1955 and further, the Department of Fisheries and Department of Environment by giving their respective clearances and permissions to Shriram had not only deviated from the recommendation of the high powered committee but had also

acted contrary to the provisions of Section 17A of the said Act, 1984. He vehemently argued that the aforementioned violations were not the subject matters of dispute in either the writ petition no.1 or the writ petition no.2 and as such the writ petition no.3 was maintainable.

We have heard the learned Counsels appearing on behalf of the respective parties at length. Admittedly, the writ petition no.3 is the third public interest litigation filed in this Court by an organization engaged in social work for preservation and conservation of wet land and environment. We find from the writ petition no.1 that the petitioner no.3 therein was the petitioner no.1 in writ petition no.2. There was a prayer in the writ petition no.1 for an injunction restraining the resumption of construction work of the high-tech city by Shriram within the premises of Hindustan Motors and further restraining Shriram from continuing with the work. It is further seen from the annexures to the writ petition no.2 that representations against the environment clearance for the proposed phase one of the construction of the integrated IT Township and Auto ancillary park by Shriram were made by the General Secretary and organizing Secretary of Gana Udyog as also the President of Society for Direct Initiative for Social & Health Action, (DISHA) and Paribesh Academy.

We find from the another annexure to writ petition no.2 that Gana Udyog had submitted a representation on the self same issues which have been raised in writ petition no.3. In the representations of Gana Udyog which has been annexed to the writ petition no.2 we find that the judgment dated February 3, 2012 passed in W.P. No.606 of 2011 has been mentioned and a specific point had been taken that the recommendation of the high powered committee as regards construction of Shriram had been ignored by the authorities. The violation of Section 17A of the said Act, 1984 was also urged in the said representation. Paragraphs 25, 27 and 28 of writ petition no.2 deal with the submissions made by Mr. Ghosh before us regarding the violation of the recommendations of the high powered committee and also illegal transfer of the land to Shriram.

We find from the annexures in writ petition no.2 that most of the issues urged in the writ petition no.3 were directly and substantially in issue in the writ petition no.2 by the judgment and order dated December 23, 2012 those issues have been decided and they have reached a finality. We have also found on perusal of the three writ petitions that the petitioners in each of these writ petitions were fighting together for a common cause which are interconnected and their

grievances have been redressed by the different Coordinate Benches of this Court. As regards the allegation of violation of provisions of Section 14Z of the said Act, 1955 we are of the considered opinion that the remedy of the petitioners at the relevant point of time was before the West Bengal Land Reforms and Tenancy Tribunal Act, 1997 (hereinafter referred to as the said Act, 1997) under Section 10 of the said Act, 1997. We do not agree with Mr. Ghosh that the remedy of the petitioners were not before the Tribunal inasmuch as the petitioners were aggrieved by a Cabinet decision and not by a decision of an authority under the notified Act of 1955. In this connection Section 10 of the said Act is quoted herein below:-

“10. Application to Tribunal.- (1) *Subject to the provisions of section 6 and other provisions of this Act, a person aggrieved by any order passed by an authority or any action taken either by an authority or by the State Government may refer an appeal to the Tribunal for the redressal of his grievance.*

(2) *Every application under sub-section (1) shall be made within sixty days from the date on which such order was passed or such action was taken, as the case may be, or within such further time as may be allowed by the Tribunal for cause shown to its satisfaction, and shall be made in such form, and shall be accompanied by such fee, as may be prescribed.*

(3) *Save as expressly provided in this Act, the Tribunal shall not admit an application referred to in sub-section (1) unless it is satisfied that-*

(a) *the application has availed of all remedial measures available to him under the relevant specified Act, and*

(b) the remedial measures available under the provisions of the relevant specified Act are not adequate or shall cause hardship to the applicant.

(4) the Tribunal may, if it is satisfied after such enquiry as it may deem fit that requirements under this Act and the rules made thereunder are complied with in relation to the application referred to in sub-section (1), admit such application, but where the Tribunal is not so satisfied, it may reject the application summarily giving reasons therefore.

(5) Where an application under sub-section (1) has been admitted by the Tribunal, it shall decide and dispose of such application as expeditiously as possible, and ordinarily within six months from the date of such admission or from the date of receipt of records from the concerned Authority or the State Government, as the case may be.

(6) While deciding the application under sub-section (5) the Tribunal shall issue such direction, or pass such order, as it may deem fit.

(7) Notwithstanding anything contained in any other provision of this Act or in any other law for the time being in force, no interim order (whether by way of injunction or stay or in any other manner) shall be made on, or in any proceeding relating to, and application made under sub-section (1) unless-

(a) copies of such application and of all documents in support of the plea for such interim order are duly furnished seven days in advance to each of the parties against whom such application is made or is proposed to be made.

(b) an opportunity of being heard is given to each of the parties against whom such application is made:

Provided that the Tribunal may pass an interim order as an exceptional measure if it is satisfied for reasons to be recorded in writing that it is necessary so to do for preventing any loss being immediately caused to the applicant:

Provided further that if the application referred to in sub-section (1) is not decided and disposed of within a period of six months from the date of the interim order, the interim order shall, if it is not vacated earlier, stand vacated on the expiry of the period as aforesaid unless, for special reasons or in the interest of justice, the interim order is varied, modified or extended by the Tribunal”.

It is also necessary to consider the provision of Section 6 of the said Act, 1997, which is quoted below:-

“6. Jurisdiction, power and authority of Tribunal.-

Subject to the other provisions of this Act the Tribunal shall, with effect from such date as may be appointed by the State Government by notification in this behalf, exercise jurisdiction, power and authority in relation to-

- a) *[any order] made by an Authority under a specified Act;*
- b) *an application complaining inaction or culpable negligence of an Authority under a specified Act;*
- c) *an appeal against an order of the Mines Tribunal appointed under Section 36 of the West Bengal Estates Acquisition Act, 1953 (West Ben. Act I of 1954);*
- d) *applications relating to matters under any provision of a specified Act or matters relating to any constitutional validity of any act under the provisions of a specified Act;*
- e) *adjudication of matters, proceedings, cases and appeals which stand transferred from the High Court and other Authorities to the Tribunal in accordance with the provisions of this Act”.*

On a conjoint reading of the provisions of Section 6 and 10 of the said Act, 1997 and the ratio of the judgment in **L. Chandra Kumar vs. Union of India & Ors.**, reported in (1997) **3 SCC 261** we are of the considered opinion that the challenge of the writ petitioners regarding resettlement of the land to Hindustan Motors by the Department of Land and Land Reforms, Government of West Bengal and the Cabinet decision ought to have been made before the Tribunal as the Court of first instance. However, the petitioners have chosen not to approach the appropriate forum by sitting on the fence and

watching the fate of writ petition nos.1 and 2. Thereafter they have filed writ petition no.3 by couching the prayers in a different language in order to substantiate that the issues involved in the writ petition no.3 were not directly and substantially in issue before the Coordinate Benches of this Court on the two earlier occasions. This in our opinion is an abuse of process of Court and contrary to justice and public policy. A party cannot be allowed to re-litigate the same issue which has already been tried and decided earlier. The earlier decision may or may not be barred as *res judicata* but, if the same issue is sought to be re-agitated it amounts to abuse of process of Court.

By the judgment dated December 23, 2017 the issues regarding violation of the directives of the high powered committee and the permission granted to Shriram by the Department of Fishery as also the Department of Environment were considered and decided by Their Lordships by passing a comprehensive judgment. The relevant portion of the above decision is quoted below:-

“The petitioners’ allegation that clearance has been granted without defining the location of or the area covered by Phase 1 of the said project to facilitate the respondent no.11 to fill up water bodies indiscriminately needs to be discounted in view of the order dated 20th April, 2015 towards conversion and

classification of the plots of land towards the said project, which details the khatian numbers and the plot numbers.

The apprehension expressed by the petitioners to the effect that the respondent no.11 would not be creating and maintaining 30 acres of water bodies within the total area of 314 acres is unfounded inasmuch as the environmental clearance has been granted subject to various conditions, as would be explicit from the memorandum dated 1st April, 2015. In respect of water body conversion the conditions stipulated are as follows:

i. The water bodies within the project area shall be maintained in conformity with the conditions stipulated by the L & LR Department and the Fisheries Department GoWB.

ii. The total water body measuring 30 acres shall be created within the entire project area as per the condition laid down by the Fisheries Department, Govt. of West Bengal vide memo no. 2463-Fish/C-III/2M-36/2008 dated 10.12.2008 and memo no. 214-Fish/C-III/2M-36/2008 dated 30.01.2009 as well as Order dated 13.09.2006 of the Department of Land & Land Reforms, Govt. of West Bengal.

iii. As proposed, water bodies to be created in Phase I is 3.99 acres (volume 25853.16 cum). The proponent should not change the land characteristics without prior concurrence of Fisheries Department and Department of Land & Land Reforms, Govt. of West Bengal.

iv. The water bodies should not be lined and no embankments should be cemented. The water bodies are to be kept in natural conditions without disturbing the ecological habitat.

v. No water bodies to be filled up or reshaped without prior permission from the competent authority.

For the reasons discussion above, the reliefs as prayed for in the writ petition are not available to the petitioners.

Welfare of the people depends largely upon the proper functioning of the natural resource system wherein wetlands are among the foremost. No wetland and water body can be filled up, degraded, drained, converted or subjected to any kind of activity which is incompatible with ecological integrity of the wetlands. Keeping in mind such proposition, the competent authority has granted environmental clearance subject to various conditions as stipulated in the memorandum dated 1st April, 2015. Thus, it would be an obligation on the part of the

State authorities to monitor, to main surveillance and to ensure that the said project work is conducted by the respondent no. 11 in strict consonance with the conditions subject to which the environmental clearance has been granted”.

In the case of All India Manufacturer Organizations & Ors. (supra) the Apex Court has categorically decided the issue that the doctrine of *res judicata* would apply to public interest litigations and a judgment in a previous litigation would be a judgment *in rem*, which binds the public at large and bars any member of the public from coming forward before the Court and raising any connected issue or an issue, which had been raised and should have been raised on an earlier occasion. The relevant portion of the above decision is quoted below:-

“32. Res Judicata is a doctrine based on the larger public interest and is founded on two grounds: one being the maxim nemo debet bis vexari pro una et eadem causa (no one ought to be twice vexed for one and the same cause) and second, public policy that there ought to be an end to the same litigation. It is well settled that Section 11 of the Civil Procedure Code, 1908 (hereinafter “CPC”) is not the foundation of the principle of res judicata, but merely statutory recognition thereof and hence, the section is not to be considered exhaustive of the general principle of law. The main purpose of the doctrine is that once a matter has been determined in a former proceeding, it should not be open to parties to reagitate the matter again and again. Section 11 CPC recognizes this principle and forbids a court from trying any suit or issue, which is res judicata, recognizing both “cause of action estoppel” and “issue estoppel”. There are two issues that we need to consider, one, whether the doctrine of res judicata, as a matter of principle, can be applied to public interest litigations and second, whether the issues and findings in Somashekar Reddy constitute res judicata for the present litigation.

33. Explanation VI to Section 11 states:

“Explanation VI.- Whether persons litigate bona fide in respect of a public right or of a private right claimed in common for themselves and others, all persons interested in such right shall, for the purposes of this section, be deemed to claim under the persons so litigating.”

34. *Explanation VI came up for consideration before this Court in Forward Construction Co. v. Prabhat Mandal (Regd.) (hereinafter “Forward Construction Co.”). This Court held that in view of Explanation VI, it could not be disputed that Section 11 applies to public interest litigation, as long as it is shown that the previous litigation was in public interest and not by way of private grievance. Further, the previous litigation has to be a bona fide litigation in respect of a right which is common and is agitated in common with others.*

35. *As a matter of fact, in a public interest litigation, the petitioner is not agitating his individual rights but represents the public at large. As long as the litigation is bona fide, a judgment in a previous public interest litigation would be a judgment in rem. It binds the public at large and bars any member of the public from coming forward before the Court and raising any connected issue or an issue, which had been raised should have been raised on an earlier occasion by way of a public interest litigation. It cannot be doubted that the petitioner in Somashekar Reddy was acting bona fide. Further, we may note that, as a retired Chief Engineer, Somashekar Reddy had the special technical expertise to impugn the Project on the grounds that he did and so, he cannot be dismissed as a busybody. Thus, we are satisfied in principle that Somashekar Reddy, as a public interest litigation, could bar the present litigation.*

36. *We will presently consider whether the issues and findings in Somashekar Reddy actually constitute res judicata for the present litigation. Section 11 CPC undoubtedly provides that only those matters that were “directly and substantially in issue” in the previous proceeding will constitute res judicata in the subsequent proceeding. Explanation III to Section 11 provides that for an issue to be res judicata it should have been raised by one party and expressly denied by the other:*

“Explanation III.- The matter above referred to must in the former suit have been alleged by one party and either denied or admitted, expressly or impliedly, by the other.”

37. *Further, Explanation IV to Section 11, states:*

“Explanation IV.- Any matter which might and ought to have been made ground of defence or attack in such former suit

shall be deemed to have been a matter directly and substantially in issue in such suit.”

38. The spirit behind Explanation IV is brought out in the pithy words of Wigram, V.C. in Henderson v. Henderson as follows: (All ER pp. 381 I-382 A)

“The plea of res judicata applies, except in special case (sic), not only to points upon which the court was actually required by the parties to form an opinion and pronounce a judgment, but to every point which properly belonged to the subject of litigation and which the parties, exercising reasonable diligence, might have brought forward at the time.””

In view of the decision of a Coordinate Bench of this Court in W.P. No.766 (W) of 2016 dated December 23, 2016 we hold that writ petition no. 3 is not maintainable inasmuch as the same is barred by the principles of “estoppel of cause of action” and or “issue estoppel” which is a principle flowing from the doctrine of *res judicata*. The writ petition no.3 is not maintainable for the aforesaid reasons. Public interest has been adequately protected by the decision of the Coordinate Bench mentioned hereinabove whereby the State Government has been directed to monitor and maintain surveillance and to ensure that the project work of Shriram was conducted according to the conditions imposed by the department while granting environmental clearance by the Memorandum dated April 01, 2015

This writ petition is, thus dismissed accordingly as being not maintainable.

There will be, however, no order as to costs.

Urgent photostat certified copy of this judgment, if applied for, be given to the parties, as expeditiously as possible, upon compliance with the necessary formalities in this regard.

(Debasish Kar Gupta, Chief Justice)

(Shampa Sarkar, J.)

Later:-

On the prayer made on behalf of the petitioner a sum of Rs.25,000/-, which has been deposited in the Office of the learned Registrar General of this Court, be refunded to the petitioner through the learned advocate on record appearing for the petitioner.

(Debasish Kar Gupta, Chief Justice)

(Shampa Sarkar, J.)

IN THE SUPREME COURT OF INDIA
 CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 12037 OF 2018



SURAJIT ROY

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

O R D E R

Mr. P.S. Narasimha, learned senior counsel appearing on behalf of the appellant has submitted that the limited grievance of the appellant which was sought to be advanced before the National Green Tribunal ("Tribunal") was that though respondent No. 15 which is developing an integrated township was required to set aside 30 acres for maintaining water bodies in terms of the Environment Clearance and the order of the High Court of Calcutta dated 23 December 2016, this condition has not been fulfilled.

The Tribunal disposed of the original application filed by the applicant by placing reliance on its earlier order in O.A. No. 04/2017/EZ dated 5 January 2017.

Mr. Krishnan Venugopal, learned senior counsel appearing on behalf of respondent No. 15 submits that in the proceedings before the Tribunal, two affidavits were filed on behalf of the competent authorities of the State of West Bengal clarifying that the project is being duly monitored. The learned senior counsel states that respondent No. 15 undertakes to maintain



the water bodies to the extent of 30 acres as approved in the Plan and in compliance with the order passed by the High Court of Calcutta. The undertaking is accepted.

To assuage the grievance of the appellant, Respondent No. 15 shall file an undertaking in the above terms together with the plan annexed thereto before this Court within a period of four weeks from today.

In view of the directions which we have issued above, nothing further survives in the appeal

The civil appeal is, accordingly, disposed of. No costs.

Pending application(s), if any, shall stand disposed of.

For Appellant(s)
Mr. S. S. Karasimha, Sr. Adv.
Mr. Rajat Sehgal, Adv.
Mr. Vikas Bhatia, Adv.
Mr. Shakil Aneel, Adv.

.....J.
(DR. DHANANJAYA Y. CHANDRACHUD)

For Respondent(s)
Mr. Krishnan Venugopal, Sr. Adv.
Mr. Aditya Kanodia, Adv.
Mr. S. Chakraborty, Adv.

.....J.
(HEMANT GUPTA)

NEW DELHI,
February 8, 2019

Mr. Manchan Yadav, Adv.
Mr. Surishi Anand, Adv.
For R/S. Legal Options, Adv.

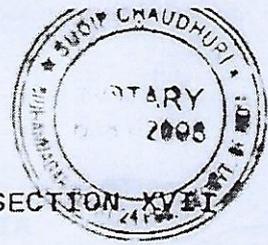
UPON hearing the counsel the Court made the following
O R D E R

The civil appeal is disposed of in terms of the signed order.
Pending application(s), if any, shall stand disposed of.

(MANISH SETHI)
COURT MASTER (SH)

(SPALLI KUMARI SAHU)
BRANCH OFFICER

(Signed order is placed on the file)



ITEM NO.6

COURT NO.11

SECTION KVBI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 12037/2018

SURAJIT ROY

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.181162/2018-GRANT OF INTERIM RELIEF and IA No.181163/2018-
EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 08-02-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HEMANT GUPTA

For Appellant(s)

Mr. P.S. Narasimha, Sr. Adv.
Mr. Rajat Sehgal, Adv.
Mr. Vikas Mehta, AOR
Mr. Shakil Ahmed, Adv.

For Respondent(s)

Mr. Krishnan Venugopal, Sr. Adv.
Mr. Aditya Kanodia, Adv.
Ms. Sonia Dube, Adv.
Mr. S. Chakraborty, Adv.

Ms. Kanchan Yadav, Adv.
Ms. Surbhi Anand, Adv.
for M/S. Legal Options, AOR

UPON hearing the counsel the Court made the following
O R D E R

The civil appeal is disposed of in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(MANISH SETHI)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER

(Signed order is placed on the file)

LAND DETAILS OF BENGAL SRIRAM PHIGHTECH CITY PVT. LTD. UNDER SREERAMPUR-UTTARPARA BL&LRO

Annexure 12/13

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details		L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
1	BARO BAHERA	5	1265	1265	1515	4.725	Sali	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Filled with water & Hyacinth	
2			1259	1259						
3			1258	1258						
4			1256	1256						
5			1252	1252						
6			1249(P)	1249(P)						
7			1247	1247						
8			1246(P)	1246(P)						
9			1245	1245						
10			1535	1535						
11			1534(P)	1534(P)						
12			1265(P)	1265(P)						
13			1261	1261						
14			1264(P)	1264(P)						
15			1262(P)	1262(P)						
16			1260	1260						
17			1266(P)	1266(P)						
18			1259(P)	1259(P)						
19			1257	1257						
20			1254(P)	1254(P)						
21			1252	1252						
22			1253(P)	1253(P)						
23			1242(P)	1242(P)						
24			1248(P)	1248(P)						
25			1246(P)	1246(P)						
26			1245(P)	1245(P)						
27			1251	1251						
28			1250(P)	1250(P)						
29			1508(P)	1508(P)						
30			1506(P)	1506(P)						
31			1507(P)	1507(P)						
32			1509(P)	1509(P)						
33			1534	1534						
34			1529(P)	1529(P)						
35			1536(P)	1536(P)						

(Signature)
(Dy. DL&LRO,
Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
36	BARO BAHERA	5	1534(P)	1534(P)	3444	30.150	Sali	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Mostly filled with water & Hyacinth	
37			1508	1508						
38			1503(P)	1533(P)						
39			1532(P)	1532(P)						
40			1531(P)	1531(P)						
41			1516(P)	1516(P)						
42			1512	1512						
43			1513(P)	1513(P)						
44			1514(P)	1514(P)						
45			1499(P)	1499(P)						
46			1515(P)	1515(P)						
47			1498(P)	1498(P)						
48			1657(P)	1657(P)						
49			1658	1658						
50			1659	1659						
51			1663	1663						
52			1662	1662						
53			1664	1664						
54			1661	1661						
55			1665	1665						
57			1493(P)	1493(P)						
58			1494(P)	1494(P)						
61			1673	1673						
64			1666	1666						
65			1667	1667						
66			1668	1668						
67			1669	1669						
68			1670	1670						
69			1688	1688						
71			1689(P)	1689(P)						
74			1691(P)	1691(P)						
75			1681	1681						
77	1678(P)	1678(P)								
78	1679(P)	1679(P)								
80	1453(P)	1453(P)								
82	1459(P)	1459(P)								
83	1455(P)	1455(P)								
84	1456	1456								

(DY. DL& LRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification		
85	BARO BAHERA	5	1457(P)	1457(P)	3444	30.150	Sali	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Mostly filled with water & Hyacinth
87			1440	1440					
88			1442(P)	1442(P)					
89			1441	1441					
92			1694	1694					
93			1695	1695					
94			1641	1641					
95			1642	1642					
96			1643	1643					
97			1644	1644					
98			1645	1645					
99			1646	1646					
100			1647	1647					
101			1649(P)	1649(P)					
102			1648(P)	1648(P)					
103			1638(P)	1638(P)					
104			1640	1640					
105			1639	1639					
106			1696	1696					
107			1698	1698					
108			1697	1697					
109			1633	1633					
110			1631	1631					
111			1632	1632					
112			1703	1703					
113	1630	1630							
114	1700(P)	1700(P)							
115	1701(P)	1701(P)							
116	1629	1629							
117	1628(P)	1628(P)							
118	1627(P)	1627(P)							
119	1625(P)	1625(P)							
120	1436(P)	1436(P)							
121	1438(P)	1438(P)							
122	1443(P)	1443(P)							
123	1452(P)	1452(P)							
124	1454(P)	1454(P)							
125	1677(P)	1677(P)							

(By. DLALRO, Hooghly)

Vacant Land

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details		R.S. Plot Details		L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification	Whether conversion allowed			
126	BARO BAHERA	5	1676(P)	1676(P)	3444	30.150	Sali	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Vacant Land		
127			1675(P)	1675(P)							
128			1674(P)	1674(P)							
129			1672(P)	1672(P)							
130			1670(P)	1670(P)							
131			1671(P)	1671(P)							
132			1687	1687							
133			1686(P)	1686(P)							
134			1690	1690							
135			1436(P)	1436(P)						3663	0.625
136			1438(P)	1438(P)							
137			1443(P)	1443(P)							
138			1679(P)	1679(P)							
139			1680(P)	1680(P)							
140			1677(P)	1677(P)							
141			1678(P)	1678(P)							
142			1673(P)	1673(P)							
143			1674(P)	1674(P)							
144			1672(P)	1672(P)							
145			1670(P)	1670(P)							
146			1687(P)	1687(P)							
147			1686(P)	1686(P)							
148			1690(P)	1690(P)							
149			1681(P)	1681(P)							
150			1436(P)	1436(P)	3664	5.033	Sali	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Filled with water		
151			1437	1437							
152			1438(P)	1438(P)							
153			1443(P)	1443(P)							
154			1680(P)	1680(P)							
155			1679(P)	1679(P)							
156			1681(P)	1681(P)							
157			1686(P)	1686(P)							
158			1682	1682							
159	1683	1683									
160	1684	1684									
161	1685	1685									
162	1671	1671									
163	1687(P)	1687(P)									

(Dy. DLRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details				At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification	Whether conversion allowed		
164	BARO BAHERA	5	1670(P)	1670(P)	3664	5.033	Sali	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Filled with water	
165			1672(P)	1672(P)						
166			1673(P)	1673(P)						
167			1674(P)	1674(P)						
168			1677(P)	1677(P)						
169			1678(P)	1678(P)						
170			1679(P)	1679(P)						
171			1691(P)	1691(P)	3665	0.814	Sali	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Bandh/Danga	
172			1689(P)	1689(P)						
173			1693(P)	1693(P)						
174			1694(P)	1694(P)						
175			1699(P)	1699(P)						
176			1700(P)	1700(P)						
177			1701(P)	1701(P)						
178			1628(P)	1628(P)	3666	0.350	Sali	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Nala	
179			1691(P)	1691(P)						
180			1689(P)	1689(P)						
181			1693(P)	1693(P)						
182			1699(P)	1699(P)						
183			1700(P)	1700(P)						
184	1701(P)	1701(P)								
185	1628(P)	1628(P)	3667	3.523	Viti	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Filled with Water			
186	1691(P)	1691(P)								
187	1692	1692								
188	1693(P)	1693(P)								
189	1699(P)	1699(P)								
190	1700(P)	1700(P)								
191	1709	1709								
192	1701(P)	1701(P)								
193	1702	1702								
194	1628(P)	1628(P)								

[Signature]
 Dy. DL & LRO, Hooghly

LAND DETAILS OF BENGAL SRIRAM PHIGHTECH CITY PVT. LTD. UNDER SREERAMPUR-UTTARPARA BL&LRO

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks		
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed	
1	KHORDDA BAHERA	6	481	481	1627	0.796	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly Filled with Water & Hyacinth		
2			1134	1134							
3			1132	1132							
4			1133	1133							
5			1152	1152							
6			1151	1151							
7			1193	1193							
8			1194(P)	1194(P)							
9			1196(P)	1196(P)							
10			1199(P)	1199(P)							
11			1153	1153							
12					1135	1135	1628	0.082	Rasta		Rasta
13					622(P)	622(P)	1644	2.091	Jhil	No	Jhil
14			623(P)	623(P)							
15			1176(P)	1176(P)							
16			1185	1185							
17			641(P)	641(P)							
18			644(P)	644(P)							
19			651(P)	651(P)							
20			650(P)	650(P)							
21			652(P)	652(P)							
22			653(P)	653(P)							
23			1196(P)	1196(P)							
24					1199(P)	1199(P)	1645	0.518	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Filled with Water & Hyacinth
25			1198	1198							
26			1197	1197							
27			620	620							
28			621	621							
29			1186	1186							
30			1178(P)	1178(P)							
31			623(P)	623(P)							
32			1195	1195							
33			1193	1193							

(Dy. DL&LRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks		
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed	
34	KHORDDA BAHERA	6	1126(P)	1126(P)	1646	0.457	Rasta	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Rasta		
35			1127(P)	1127(P)							
36			482(P)	482(P)							
37			487(P)	487(P)							
38			1128(P)	1128(P)							
39			519(P)	519(P)							
40			1159(P)	1159(P)							
41			1125	1125							
42			1124	1124							
43			1123	1123							
44			476	476							
45			477	477							
46			478	478							
47			483	483							
48			484	484							
49					1137	1137	1647(P)	2.740	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water & Hyacinth
50			1138	1138							
51			482	482							
52			459	459							
53			460	460							
54			461	461							
55			462	462							
56			463	463							
57			1238	1238							
58			1227(P)	1227(P)							
59			1226(P)	1226(P)							
60			1129	1129							
61			1131	1131							
62			1130	1130							
63			1128(P)	1128(P)							
64			480(P)	480(P)							
65			479	479							
66			1156	1156							
67	1154	1154									
68	519	519									
69	520	520									

Handwritten signature
 Dy. DL&LRD, Hooghly

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
70	KHORDDA BAHERA	6	1155	1155	1647(P)	2.740	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water & Hyacinth	
71			1159	1159						
72			1158	1158						
73			522	522						
74			1157	1157						
75			1175(P)	1175(P)						
76			1219(P)	1219(P)						
77			1218(P)	1218(P)						
78			1217(P)	1217(P)						
79			476	476	1676	0.842	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Danga	
80			477	477						
81			478	478						
82			480	480						
83			1126	1126						
84			1127	1127						
85			1128	1128	1886	1.100	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water	
86			1175(P)	1175(P)						
87			1176	1176						
88			1177	1177						
89			616	616						
90			617	617						
91			625	625						
92			626(P)	626(P)						
93			624(P)	624(P)						
94			1220	1220	1887	1.862	Jhil	No	Jhil	
95			618	618						
96			615(P)	615(P)						
97			613(P)	613(P)						
98			602(P)	602(P)						
99			607(P)	607(P)						
100	606(P)	606(P)								
101	605	605								
102	604	604								
103	1172(P)	1172(P)								
104	589	589								
105	590	590								

(Dy. DLRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification		
106	KHORDDA BAHERA	6	586(P)	586(P)	1887	1.862	Jhil	No	Jhil
107			584(P)	584(P)					
108			583(P)	583(P)					
109			1173	1173					
110			591(P)	591(P)					
111			583(P)	583(P)	1888	1.120	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Danga
112			591(P)	591(P)					
113			593(P)	593(P)					
114			588(P)	588(P)					
115			604(P)	604(P)					
116			602(P)	602(P)	1889	0.520	Rasta	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Un-Used Road
117			583(P)	583(P)					
118			591(P)	591(P)					
119			592(P)	592(P)					
120			594(P)	594(P)					
121			588(P)	588(P)					
122			604(P)	604(P)					
123			602(P)	602(P)					
124			628(P)	628(P)					
125			613(P)	613(P)					
126			637(P)	637(P)					
127			622(P)	622(P)					
128			638(P)	638(P)					
129			641(P)	641(P)					
130			644(P)	644(P)					
131			651(P)	651(P)					
132			650(P)	650(P)					
133			653(P)	653(P)					
134			652(P)	652(P)					
135			640	640	1890	0.520	Pukur	No	Pukur
136	641(P)	641(P)	1891	6.220	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Water Body		
137	739	739							
138	659	659							
139	658(P)	658(P)							
140	657(P)	657(P)							
141	656	656							

(DY. DL&LRO, HOoghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
142	KHORDDA BAHERA	6	1201	1201	1891	6.220	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Water Body	
143			655	655						
144			653(P)	653(P)						
145			652(P)	652(P)						
146			651(P)	651(P)						
147			654	654						
148			691	691						
149			692(P)	692(P)						
150			690(P)	690(P)						
151			698(P)	698(P)						
152			639	639						
153			1183	1183						
154			622(P)	622(P)						
155			1184	1184						
156			637(P)	637(P)						
157			632(P)	632(P)						
158			635(P)	635(P)						
159			638	638						Danga
160			483(P)	483(P)	1892	0.255	Path	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Path	
161			623(P)	623(P)						
162			637(P)	637(P)						
163			622(P)	622(P)						
164			613(P)	613(P)	1893	2.990	Pukur	No	Pukur	
165			602(P)	602(P)						
166			629	629						
167			1179	1179						
168			1180	1180						
169			1182	1182						
170			627(P)	627(P)						
171			633(P)	633(P)						
172			601	601						
173			600	600						
174			598(P)	598(P)						
175	599(P)	599(P)								
176	603(P)	603(P)								
177	630	630								

(Dr. DLK LRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
178	KHORDDA BAHERA	6	594	594	1894	3.404	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Low Land	
179			592	592						
180			1174	1174						
181			595	595						
182			596	596						
183			597(P)	597(P)						
184			599(P)	599(P)						
185			603(P)	603(P)						
186			588(P)	588(P)						
187			583(P)	583(P)						
188			1174(P)	1174(P)	1895	0.280	Path	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Un-Used Road	
189			595(P)	595(P)						
190			596(P)	596(P)						
191			598(P)	598(P)						
192			600(P)	600(P)						
193			601(P)	601(P)						
194			700(P)	700(P)						
195			708(P)	708(P)						
196			706(P)	706(P)						
197			1181(P)	1181(P)						1896
198			725	725						
199			726	726						
200			727(P)	727(P)						
201			729(P)	729(P)						
202			724	724						
203			723	723						
204			722(P)	722(P)						
205			721	721						
206			720	720						
207			718	718						
208	719	719								
209	717	717								
210	1216	1216								
211	716	716								
212	714	714								
213	713	713								

(Dy. DL&LR, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks		
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed	
214	KHORDDA BAHERA	6	715	715	1896	9.677	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water & Hyacinth		
215			1215	1215							
216			707	707							
217			708	708							
218			709	709							
219			710	710							
220			711	711							
221			712	712							
222			698(P)	698(P)							
223					1206(P)	1206(P)	1897	0.306	Path	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Un-Used Road
224			635(P)	635(P)							
225			697(P)	697(P)							
226			692(P)	692(P)							
227			657(P)	657(P)							
228			688(P)	688(P)							
229			661(P)	661(P)							
230			662(P)	662(P)							
231			661(P)	661(P)							
232					668(P)	668(P)	1898	7.925	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Water Body
233			663	663							
234			667(P)	667(P)							
235			662	662							
236			664(P)	664(P)							
237			686(P)	686(P)							
238			687	687							
239			688(P)	688(P)							
240			689	689							
241			685	685							
242			683(P)	683(P)							
243			694	694							
244	693(P)	693(P)									
245	696	696									
246	698(P)	698(P)									
247	701	701									
248	749(P)	749(P)									
249	702(P)	702(P)									

(Dy. DL&LR Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification		
250	KHORDDA BAHERA	6	1208(P)	1208(P)	1898	7.925	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Water Body
251			1207	1207					
252			700	700					
253			635(P)	635(P)					
254			1206	1206					
255			702(P)	702(P)	1899	0.826	Bandh	No	Bandh
256			703(P)	703(P)					
257			749(P)	749(P)					
258			681(P)	681(P)					
259			682(P)	682(P)					
260			683(P)	683(P)					
261			685(P)	685(P)					
262			649(P)	649(P)					
263			686(P)	686(P)					
264			664(P)	664(P)					
265			667(P)	667(P)	1900	0.423	Nala	No	Nala
266			668(P)	668(P)					
267			680(P)	680(P)					
268			681(P)	681(P)					
269			683(P)	683(P)					
270			685(P)	685(P)					
271			686(P)	686(P)					
272			665(P)	665(P)					
273			667(P)	667(P)	1901	9.685	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Water Body
274			668(P)	668(P)					
275			678	678					
276			679	679					
277			680(P)	680(P)					
278	681(P)	681(P)							
279	683(P)	683(P)							
280	677	677							
281	676	676							
282	1205	1205							
283	675	675							
284	674	674							
285	673	673							
286	686(P)	686(P)							

(Dy. DLRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
287	KHORDDA BAHERA	6	665	665	1901	9.685	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Water Body	
288			666	666						
289			667(P)	667(P)						
290			668(P)	668(P)						
291			669	669						
292			1204	1204						
293			1203	1203						
294			671(P)	671(P)						
295			670(P)	670(P)						
296			672(P)	672(P)						
297			673	673						
298			674	674						
299			727(P)	727(P)						1902
300			729(P)	729(P)						
301			718(P)	718(P)						
302			719(P)	719(P)						
303			712(P)	712(P)						
304			715(P)	715(P)						
305			714(P)	714(P)						
306			713(P)	713(P)						
307			1215(P)	1215(P)						
308			504(P)	504(P)						
309			728(P)	728(P)	1903	0.325	Nala	No	Nala	
310			729(P)	729(P)						
311			718(P)	718(P)						
312			719(P)	719(P)						
313			715(P)	715(P)						
314			713(P)	713(P)						
315			714(P)	714(P)						
316			712(P)	712(P)						
317			704(P)	704(P)						
318			1215(P)	1215(P)						
319	728(P)	728(P)	1904	3.983	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Water Body filled with Hyacinth			
320	730	730								
321	731	731								
322	733	733								

(Dr. DILLRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details				At present Physical Condition	Remarks					
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification	Whether conversion allowed							
323	KHORDDA BAHERA	6	732	732	1904	3.983	Danga	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Water Body filled with Hyacinth						
324			716	716											
325			717(P)	717(P)											
326			1216(P)	1216(P)											
327			715(P)	715(P)											
328			714(P)	714(P)											
329			713(P)	713(P)											
330			712(P)	712(P)											
331			704(P)	704(P)											
332			1175(P)	1175(P)											
333			1219(P)	1219(P)						1886/1986	0.080	Path	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Path	
334			1218(P)	1218(P)											

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Hooghly)

LAND DETAILS OF BENGAL SRIRAM PHIGHTECH CITY PVT. LTD. UNDER SREERAMPUR-UTTARPARA BL&LRO

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification		
1	KONNAGAR	7	336(P)	336(P)	4473	2.240	Khal	No	Khal
2			268	268					
3			335(P)	335(P)					
4			334(P)	334(P)					
5			330(P)	330(P)					
6			329(P)	329(P)					
7			307(P)	307(P)					
8			354(P)	354(P)					
9			331(P)	331(P)					
10			307	307					
11			331(P)	331(P)	4474(P)	55.674	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water & Construction Area
12			332	332					
13			333(P)	333(P)					
14			339	339					
15			338(P)	338(P)					
16			337(P)	337(P)					
17			569	569					
18			570	570					
19			571	571					
20			573	573					
21			340	340					
22			350	350					
23			351	351					
24			349	349					
25			348	348					
26			361	361					
27			362	362					
28			347	347					
29			347	572					
30			341	341					
31			342	342					
32			343	343					
33			346	346					
34			362	362					
35			361	361					
36			352	352					
37			353	353					

(By DL&LRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details		L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
38	KONNAGAR	7	345	345	4474(P)	55.674	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water & Construction Area	
39			363	363						
40			360	360						
41			359	359						
42			357	357						
43			358	358						
44			356	356						
45			364	364						
46			365	365						
47			366	366						
48			367	367						
49			368	368						
50			369	369						
51			370	370						
52			371	371						
53			372	372						
54			373	373						
55			374	374						
56			355	355						
57			379	379						
58			380	380						
59			381	381						
60			382	382						
61			383	383						
62			384	384						
63			385	385						
64			386	386						
65			387	387						
66			388	388						
67			389	389						
68	378	378								
69	674	674								
70	375	375								
71	376	376								
72	377	377								
73	544	544								
74	545	545								
75	546	546								
76	547	547								

[Signature]
 (Dy. DL&LR,
 Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
77	KONNAGAR	7	548	548	4474(P)	55.674	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Partly filled with water & Construction Area	
78			549	549						
79			543	543						
80			552	552						
81			554	554						
82			542	542						
83			541	541						
84			538	538						
85			537	537						
86			536	536						
87			535	535						
88			534	534						
89			549	586						
90			523	523						
91			522	522						
92			524	524						
93			525	525						
94			526	526						
95			526/10012	526/10012						
96			526/10011	526/10011						
97			557	557						
98			528	528						
99			529	529						
100			530	530						
101			531	531						
102			532	532						
103			533	533						
104			390	390						
105			391	391						
106			392	392						
107	393	393								
108	394	394								
109	395	395								
110	396	396								
111	397	397								
112	398	398								
113	582	582								
114	399	399								
115	400	400								
116	401	401								

(Dy. DL&RO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
117	KONNAGAR	7	400/10008	400/10008	4474(P)	55.674	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water & Construction Area	
118			507	507						
119			508	508						
120			509	509						
121			510	510						
122			511	511						
123			512	512						
124			513	513						
125			514	514						
126			515	515						
127			516	516						
128			517	517						
129			374	574						
130			506	506						
131			486	486						
132			399	591						
133			401	589						
134			403	590						
135			486/10003	486/10003						
136			588	436(P)	4476(P)	42.875	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water & Temporary Structure	
137			435	435						
138			431	431						
139			430	430						
140			422	422						
141			424	424						
142			423	423						
143			576	576						
144			580,581	421						
145			420	420						
146			419	419						
147	418	418								
148	417	417								
149	416	416								
150	415	415								
151	414	414								
152	413	413								
153	412	412								
154	411	411								
155	410	410								
156	409	409								

(Dy. DL&LRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification		
157			405	405					
158	KONNAGAR	7	404	404	4476(P)	42.875	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S/2015 Dated. 20/04/2015)	Partly filled with water & Temporary Structure
159			403	403					
160			575	575					
161			411/10007	411/10007					
162			593	593					
163			594	594					
164			499	499					
165			498	498					
166			497	497					
167			500	500					
168			425	425					
169			428	428					
170			426	426					
171			427	427					
172			429	429					
173			432	432					
174			433	433					
175			434	434					
176			459	459					
177			456	456					
178			455(P)	455(P)					
179			453(P)	453(P)					
180			452(P)	452(P)					
181			578	578					
182			458	458					
183			457	457					
184			450(P)	450(P)					
185			442(P)	442(P)					
186			558(P)	558(P)					
187			445	445					
188	446	446							
189	447	447							
190	461	461							
191	462	462							
192	463	463							
193	462	579							
194	469	469							
195	470	470							
196	471	471							

(DY. DL& LRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details				At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification	Whether conversion allowed		
197			472	472						
198	KONNAGAR	7	473	473	4476(P)	42.875	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/07(Comm.)/2358/S /2015 Dated. 20/04/2015)	Partly filled with water & Temporary Structure	
199			474	474						
200			477	477						
201			478	478						
202			483	483						
203			484	484						
204			480	480						
205			588	588						
206			556	556						
207			436	436						
208			449	449						
209			475	475						
210			476	476						
211			479	479						
212			489	489						
213			490	490						
214			491	491						
215			492	492						
216	501	501								
217	502	502								
218			463-465,445-447,558	465(P)	4499(P)	4.760	Sali/Puratan Patit		Filled with Water	
219			487/10006	487/10006	4475(P)	0.790	Rasta		Rasta	

(Dy. DL&LR, Hooghly)

LAND DETAILS OF BENGAL SRIRAM PHIGHTECH CITY PVT. LTD. UNDER SREERAMPUR-UTTARPARA BL&LRO

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification		
1	KOTRUNG	8	159	159	148	0.620	Khal	No	Chas Khal
2			646	646					
3			12	12	150	24.580	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body
4			13	13					
5			14(P)	14(P)					
6			18	18					
7			16(P)	16(P)					
8			17(P)	17(P)					
9			19	19					
10			70	70					
11			71(P)	71(P)					
12			69	69					
13			72(P)	72(P)					
14			75	75					
15			74(P)	74(P)					
16			68	68					
17			64(P)	64(P)					
18			621(P)	621(P)					
19			66	66					
20			67	67					
21			81	81					
22			80(P)	80(P)					
23			79(P)	79(P)					
24			145	145					
25			146	146					
26			144	144					
27			147(P)	147(P)					
28			148	148					
29			149(P)	149(P)					
30			150(P)	150(P)					
31			151(P)	151(P)					
32			155(P)	155(P)					
33			143	143					
34			157	157					
35			158	158					
36			159/645(P)	159/645(P)					
37			169	169					

(DY-DL&LRO Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks					
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed				
38	KOTRUNG	8	164	164	150	24.580	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body					
39			165	165										
40			163	163										
41			146(P)	146(P)										
42			170	170										
43			171	171										
44			175	175										
45			14(P)	14(P)						151	1.880	Khal	No	Khal
46			16(P)	16(P)										
47			17(P)	17(P)										
48			71(P)	71(P)										
49			72(P)	72(P)										
50			74(P)	74(P)										
51			76(P)	76(P)										
52			89(P)	89(P)										
53			78(P)	78(P)										
54			150(P)	150(P)										
55			151(P)	151(P)										
56			155(P)	155(P)										
57			156	156										
58			180(P)	180(P)										
59			178(P)	178(P)										
60			164(P)	164(P)										
61			165(P)	165(P)										
62			175(P)	175(P)										
63			171(P)	171(P)										
64			14(P)	14(P)	152(P)	18.873	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body					
65			15	15										
66			16	16										
67			264	264										
68			71(P)	71(P)										
69			72(P)	72(P)										
70			74(P)	74(P)										
71	73	73												
72	263	263												
73	240	240												
74	241	241												
75	253	253												
76	255	255												
77	259	259												

(By. DLALRO Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks	
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification			Whether conversion allowed
78	KOTRUNG	8	616	616	152(P)	18.873	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body	
79			268	268						
80			267	267						
81			266	266						
82			265	265						
83			274	274						
84			273	273						
85			270	270						
86			272	272						
87			271	271						
88			277	277						
89			275	275						
90			276	276						
91			76(P)	76(P)						
92			79(P)	79(P)						
93			78	78						
94			77	77						
95			238	238						
96			252	252						
97			251	251						
98			242	242						
99			236	236						
100			234	234						
101			233(P)	233(P)						
102			231	231						
103			235	235						
104			197	197						
105			195	195						
106			196	196						
107			194	194						
108			193	193						
109	152	152								
110	190	190								
111	191	191								
112	192	192								
113	189	189								
114	153(P)	153(P)								
115	154(P)	154(P)								
116	150(P)	150(P)								
117	151(P)	151(P)								

[Signature]
(Dy-DLARO,
Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification		
118	KOTRUNG	8	180(P)	180(P)	152(P)	18.873	Puratan Patit	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body
119			181	181					
120			204	204					
121			203	203					
122			183	183					
123			184	184					
124			185	185					
125			186	186					
126			187	187					
127			188	188					
128			198	198					
129			200	200					
130			201	201					
131			202	202					
132			205	205					
133			206	206					
134			211	211					
135			212	212					
136			210	210					
137			174	174					
138			177	177					
139	178(P)	178(P)							
140	209(P)	209(P)							
141	208	208							
142	207	207							

(Dy. DLRO Hooghly)

LAND DETAILS OF BENGAL SRIRAM PHIGHTECH CITY PVT. LTD. UNDER SREERAMPUR-UTTARPARA BL&LRO

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details			At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification		
1	BHADRAKALI	9	624	624	188	0.780	Khal	No	Chas Khal
2			183	183	192	16.865	Nutan Patit	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body
3			182(P)	182(P)					
4			72	625					
5			73	73					
6			75-78,136-140,144-146,149	139(P)					
7			148-162	148(P)					
8			229-233	231(P)					
9			183(P)	183(P)					
10			184(P)	184(P)	193	1.440	Khal	No	Khal
11			186(P)	186(P)					
12			182(P)	182(P)					
13			172(P)	172(P)					
14			139(P)	139(P)					
15			169(P)	169(P)					
16			148(P)	148(P)					
17			225(P)	225(P)					
18			228,230,234,235	226(P)					
19			184(P)	184(P)					
20			185(P)	185(P)	301(P)	27.632	Garlayek Patit	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body
21			186(P)	186(P)					
22			188,187,190	188					
23			181	181					
24			182(P)	182(P)					
25			174-180,139-144	172(P)					
26			142-148,176-180	170					
27			165-169	169(P)					
28			217-224,253-259	218					
29			226(P)	226(P)					
30			171,172,176-178,187-189	171					
31			247-252,241,242,623	243					
32			210-211,214-216,263-272	217					

(Dy. DL& LRO, Hooghly)

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot	R.S. Plot Details	L.R. Plot Details				At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification	Whether conversion allowed		
33	BHADRAKALI	9	260	260	301(P)	27.632	Garlayek Patit	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body	
34			381(P)	381(P)						
35			380(P)	380(P)						
36			378(P)	378(P)						
37			377	377						
38			376	376						
39			375	375						
40			207	207						
41			270	270						
42			208	208						
43			193	193						
44			192	192						
45			191	191						
46			194	194						

Handwritten signature
 (Dy. DLRO, Hooghly)

LAND DETAILS OF BENGAL SRIRAM PHIGHTECH CITY PVT. LTD. UNDER SREERAMPUR-UTTARPARA BL&LRO

Sl. No.	Name of the Mouza	J.L. No.	C.S. Plot Details	R.S. Plot Details	L.R. Plot Details				At present Physical Condition	Remarks
			Plot No.	Plot No.	Plot No.	Area (Acre)	Recorded Classification	Whether conversion allowed		
1	MAKHLA	11	396,397	3110	420	0.210	Suna	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Water Body	
2			406-408	407	432	0.850	Sali		Partly filled with Water	
3			1503(P), 1505(P)	1503	1503	0.120	Rasta		Rasta	
			1533-1543	1504	1504	2.140	Danga		Vacant Land	
5			1502-1508	2521	1505	0.440	Nala	No	Nala	
6			1505, 1540, 1539	1540	1538	0.240	Path		Path	
7			1561-1574, 1603-1608	1571	1559	2.840	Danga	Yes (Converted to Upanagari vide No.IX-2/08(Comm.)/2359/S /2015 Dated. 20/04/2015)	Partly filled with Water	
8			1574-1581	1577	1560	2.220	Rasta			
9			1580-1581	2580	1561	0.710	Path			
10			1584	2533	1566	0.010	Rasta			
11			1603	2534	1591	0.040	Rasta			
12			1604	2535	1593	0.060	Rasta			
13			1607	2536	1597	0.050	Rasta			
14			1608	2537	1599	0.040	Rasta			
15			1509-1511	1510/2523	1667	0.200	Sali			

(DY-DL&LRO Hooghly)



GOVERNMENT OF WEST BENGAL
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE AND
DISTRICT LAND & LAND REFORMS OFFICER, HOOGHLY

JIBAN PAUL'S GARDEN, HOOGHLY - 712103

PH. – (033) 26802097/98, FAX – 91-33-26800578

Email: dllrohugli@gmail.com

Memo No. 05/Misc (Pt.I)/ 5563/ 2019

Dated: - 5th day of December, 2019.

From: - The Additional District Magistrate and
 District Land & Land Reforms Officer, Hooghly

To:- The Director, M/S Bengal Shriram Hi-Tech City Pvt. Ltd., EN-32, 1st floor, Sector-V, Salt Lake

Kolkata- 700091

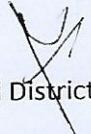
Sub: - Regarding creation of 30 Acres of Water Body inside your Project Area at Konnagar

Ref: - L&LR and RR&R Department, Govt. of West Bengal's order no. 2675-GE (M)/5M-03/06, dtd. 13/9/2006 & no. LRC/162/2014, dtd. 29/9/2014 read with this office conversion order vide memo no. IX-2/07 (Comm)/2358/1(7)/S/2015, dated: - 20/4/15 & no. IX-2/07 (Comm)/2359/1(7)/S/2015, dated: - 20/4/15

In reference to the subject mentioned above, your kind attention is hereby drawn to the fact that Previously, all together the classification of a quantum of 296.989 Acres of land for the purpose of "UPANAGARI" in favour of you in Mouzas namely :- 1) Baro Bahera ; 2) Khordda Bahera ; 3) Konnagar ; 4) Makhla ; 5) Kotrung & 6) Bhadrakali has been allowed from this end vide this office conversion order bearing no. IX-2/07 (Comm)/2358/1(7)/S/2015, dated: - 20/4/15 & no. IX-2/07 (Comm)/2359/1(7)/S/2015, dated: - 20/4/15 subject to some terms and conditions one of which was that **you being the applicant will have to create 30 Acres of water body in compliance of L&LR and RR&R Department, Govt. of West Bengal's order no. 2675-GE (M)/5M-03/06, dtd. 13/9/2006 & no. LRC/162/2014, dtd. 29/9/2014.**

But during the field level inspection held by the Committee constituted by the Principal Secretary to the Environment Department, Govt. of West Bengal vide notification no. En/1982/3C-63/2019, dated: - 27/9/19 in compliance with order issued by the Hon'ble National Green Tribunal on 16/9/19 in O.A. no. 715/2019 on 26/11/19 in the above-said plot of lands, it has been noticed by the said Committee that till date, you have not complied the above-said condition and no compensatory water body created by your company. In this context, you are hereby directed by the undersigned to comply the above mentioned condition i.e., creation of 30 Acres of compensatory water body within your project area by 16th December, 2019 as mandated in term no. 1 of this office conversion order bearing no. IX-2/07 (Comm)/2358/1(7)/S/2015, dated: - 20/4/15 & no. IX-2/07 (Comm)/2359/1(7)/S/2015, dated: - 20/4/15.

A compliance report in this regard should be reached to this office by 17th December, 2019.


 Additional District Magistrate and

District Land & Land Reforms Officer, Hooghly

Memo No. 05/Misc (Pt.I)/ 5563 /1(1) 2019

Dated: - 5th day of December, 2019.

Copy forwarded for kind information to & for taking necessary information thereon:-

1) The P.A to the District Magistrate & Collector for kind appraisal to the Authority.



Additional District Magistrate and
District Land & Land Reforms Officer, Hooghly



Government of West Bengal
Irrigation & Waterways Department
Jalasampad Bhawan, Salt Lake, Kolkata - 700 091

Memo No. 410-1
I-4M-38/11

Dated: 10th December, 2019

From: Joint Secretary to the
Government of West Bengal

To: Chief Executive Officer
Bengal Sriram Hi-Tech City Pvt. Ltd.
GN-37/2, 7th Floor, Victoria Park
Sector - V, Salt Lake City
PIN: 700 091

Sub: *Augmentation of drainage system for storm runoff discharge plan for Phase-I of the proposed township of 'Bengal Sriram Hi-Tech City Pvt. Ltd' near Hindmotor Ltd at Mouza- Kotrung, Block- Srirampur, P.S. – Uttarpara, District: Hooghly.*

Ref: T.O. No. 416-I dated, 16.10.2014

Dear Sir,

This Department had issued 'No Objection' to the drainage storm runoff discharge plan for 180 Acre, out of the total 314 Acre of land of the proposed Township at Uttarpara, District Hooghly on the pre-condition that construction of peripheral drains and re-excavation of Chas Khal and KMDA Khal upto the confluence with Dankuni – Bally Khal is to be done simultaneously during construction of Phase – I of the project. You have already started developing your project without starting any construction of peripheral drains and re-excavation of Chas Khal and KMDA Khal as per design section upto the confluence with Dankuni – Bally Khal as per above stated condition. Hence, you are requested to take immediate measure in this regard.

SD/-
(D. SenGupta)
Joint Secretary to the
Government of West Bengal

Memo No. 410/1(3) - I

Dated, 10th December, 2019

Copy forwarded for information and necessary action to:

1. Chief Engineer (West)
Irrigation & Waterways Directorate
Kanainatsal, P.O. – Sripally, Burdwan
District: Purba Burdwan, Pin 713 103
2. Superintending Engineer, Damodar Irrigation Circle
Irrigation & Waterways Directorate
Kanainatsal, P.O. – Sripally, Burdwan
District: Purba Burdwan, Pin 713 103
3. Executive Engineer-II, Lower Damodar Irrigation Division
Irrigation & Waterways Directorate
Government of West Bengal
Pearabagan road, P.O. Chinsurah
District: Hooghly, Pin – 712103

cdl

(D. SenGupta)
Joint Secretary to the
Government of West Bengal

Memo No. 410/2(1) - I

Dated, 10th December, 2019

Copy forwarded for information to:

- ✓ District Magistrate, Hooghly
P.O. - Chinsurah
District: Hooghly, Pin 712101

SenGupta

(D. SenGupta)
Joint Secretary to the
Government of West Bengal

GOVERNMENT OF WEST BENGAL

**Department of Fisheries, Aquaculture, Aquatic Resources and Fishing Harbours,
IT Building (7th & 8th Floor),
31, GN Block, Sector-V, Salt Lake City, Kolkata – 700 091**

No. 3138–Fish/C-VI/1J-8/2018

Dated, Kolkata, the 10th December, 2019

From : The Deputy Secretary to the Government of West Bengal

To : The General Manager,
M/s. Bengal Shriram Hitech City Private Limited,
EN-32, 1st Floor, Sector-V, Salt Lake City,
Kolkata-700 091

Sub. : **Proposed “Shriram Grand City” at Village Uttarpara, District Hooghly,
West Bengal by M/s. Bengal Shriram Hi-Tech City Private Ltd.**

Sir,

You are aware that Department of Land and Land Reforms, Government of West Bengal vide its Memo No. 2675-GE(M)/5M-03/06 dated 13.09.2006 approved the project noted above on condition that a total of 30 acres of water body is to be created within the said project.

Your are also aware that vide environmental clearance dated 01.04.2015, it has been mandated that 3.99 acres of waterbody will be created in the 1st phase.

I am now directed to request you to specify the plot nos. in detail in regard to the creation of the 30 acres of water body within the said project and to also specify the time limit for concluding the exercise.

Yours faithfully,

-sd-

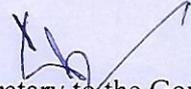
Deputy Secretary to the Govt. of West Bengal

No. 3138/1(3)–Fish/C-VI/1J-8/2018

Dated, Kolkata, the 10th December, 2019

Copy forwarded for information & necessary action to:

- 1) ^{To Princesipal Officer} The Environment Department, Pranisampad Bhawan.
2) The District Magistrate, Hooghly.
3) The ADF, Hooghly.


Deputy Secretary to the Govt. of West Bengal